tomorrow we go on as long as some kind of relevant discussion is taking place. Is that all right?

Banaras Hindu

University

Shri H. N. KUNZRU: That is all right.

SHRI AKBAR ALI KHAN (Andhra Pradesh): They do not want vance, Sir.

THE BANARAS HINDU UNIVER-SITY (AMENDMENT) 1958 BILL,

THE MINISTER OF EDUCATION (Dr. K. L. Shrimali) Sir, I move:

"That the Bill further to amend the Banaras Hindu University Act, 1915, as passed by the Lok Sabha, be taken into consideration."

Sir, it is my unpleasant duty bring this measure before this House. Nothing is more painful to me perhaps such a drastic measure for this great University which has also been my alma mater. The University has been suffering from a chronic disease for the last several years and it has lost its power of recuperation from within. It is only as a last resort Government has that the to intervene and however painful the task may be, I shall not shirk responsibility and duty to this House as well as to the University. Sir, I would not like to embarrass you in any way by relating the circumstances under which you had to leave Banaras Hindu University. I would, however, like to say that the University has fallen on evil days since your departure 1948. Eminent in scholars and statesmen have gone to this University as Vice-Chancellors but one after another they left University in sheer disgust. Sir, you would remember that Dr. Amar Nath Jha had given an assurance that he would serve the University not only for three years but even for a longer **p**eriod if he found a favourable atmosphere in the University. Dr. Amar Nath Jha left the University within a period of ten months and the conclusion which we have to draw is clear that he did not find the atmosphere of the University favourable. He was succeeded by Govind Malaviya. I have placed before the House a detailed report Shri Govind Malaviya which would fully acquaint the House with the situation which was existing in University and which led Govind Malaviya to quit the University. Shri Govind Malaviya was succeeded by the eminent scholar statesman, the late Acharya Narendra Deva. I quote here a Resolution given notice of by a Member of the Court. which was considered at its meeting. on Sunday, the 5th April 1954. The Resolution said:

(Amendment) Bill.

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''इस कोर्ट की दिष्ट में ग्राचार्य नरेन्द्रदेव जैसे स्यातिनामा कूलपति के होते हुए भी गत कई वर्षों से हिन्दू विश्व-विद्यालय के कार्य में प्रगति नहीं हो सकी है। जो चक जहा था वही है तथा नियु-क्तियों एवम् साधारण प्रबन्ध मे कही कहीं उससे भी पीछे है। स्रतः यह कोर्ट भारत सरकार से अनुरोध करता है कि वह भविष्य में कुलपति के निर्वाचन में इस बात का ध्यान रखे—I would like the House to note the following words-- कि कुलपति पूर्ण स्वस्थ, कुशल, न्यायप्रिय तथा ऐसा व्यक्ति हो जो विश्वविद्यालय की व्यवस्था मे पूरा समय लगा सके।"

SEVERAL HON, MEMBERS: In English.

DR. K. L. SHRIMALI: Well, Sir, the purport of this Resolution is clear.

MR. CHAIRMAN: They are asking for the English version.

Dr. K L. SHRIMALI: The Banaras Hindu University has not been able to make any progress in spite of the fact that it had availed of the services of eminent scholars and statesmen like Acharya Narendra Deva. The Resolution further goes to say that the Government of India should keep in mind when it is appointing Vice-Chancellors that the Vice-Chancellor [Dr. K. L. Shrimali.] should be just, that the Vice-Chancellor should have administrative ability and the Vice-Chancellor should be healthy. Well this Resolution is a clear reflection . . .

SHRI T. PANDE: (Uttar Pradesh): Was it withdrawn?

DR K. L. SHRIMALI: Yes, Sir. I was only giving the Resolution. It was withdrawn ultimately when good sense prevailed. But this Resolution was enough to break the heart of Acharya Narendra Deva.

SHRI AMOLAKH CHAND: (Uttar Pradesh): Who moved that Resolution and how was it withdrawn?

Dr. K. L. SHRIMALI: This moved by Shri Krishna Deva Prasad Gour It is true that the Resolution was later on withdrawn when good sense prevailed. But when Acharya Narendra Deva resigned, he said he was resigning on account of ill-health We should not forget the fact that immediately after one month of the notice of this Resolution, Acharya Narendra Deva resigned and people in whom he confined, would agree with me that his heart broke when notice of this Resolution was given.

Dr. R. B. GOUR (Andhra Pradesh): May. I ask what Shri Krishna Deva Prasad Gour is now? Is he a Congress M.L.C.?

DR. K. L. SHRIMALI: I am not going to discuss persons and personalities. I am only giving these facts. Whether he is a Congress M.L.A. or a Socialist or a Communist, I am not concerned. I am concerned only with the situation which has been arising in the University continousuly.

Sir. he was succeeded by Dr. C. P. Ramaswami Aivar and I have placed the letter which he sent to the Government, to the Visitor, and he clearly says that he found himself completely ineffective to carry out the policies in which he believed and he could not influence the large policies in the

University. And, therefore, he left the university in despair.

Sir, I would not like to take up the time of the House describing the treatment which has been given to the present Vice-Chancellor. He has become the subject of public controversy and I would not like to say here anything about the present Vice-Chancellor. I would only like to say that the Banaras Hindu University has made history when it tried to prevent the Vice-Chancellor from entering the campus of the University.

Sir, these incidents which took place one after another, were a matter of great concern to the Government. There were repeated strikes. tions were started on false The Banaras Hindu University became an ideal place where no punishment could be given to anybody for dereliction of duty or defiance of law and order. All these years, the Government had hoped that these eminent Vice-Chancellors, persons of integrity and character, would able to put the University in proper order. But our hopes were in vain. Therefore, as the last resort, President, in his capacity as Visitor of the University, ordered that an enquiry should be made into affairs of the University in pursuance of section 5 (2) of the Banaras Hindu University Act, 1915.

Sir, the Mudaliar Committee has again become a subject of great public controversy. But I would like to submit that as far as the Government is concerned, we could not appointed a better committee this. On this Committee, we had the eminent Vice-Chancellor of a university-Dr. Lakshmanaswami Mudaliar who has been an educationist of international reputation. On the Committee we had an ex-Chief Justice of the Supreme Court of India and an ex-Judge of the Bombay High Court and an ex-Vice-Chancellor of the Bombay University. We had also two Members of Parliament on the Committee. Sir, I do not think it would

been possible for us to have had a better team and a better committee to enquire into the affairs of this University.

SHRI B. B. SHARMA (Uttar Pradesh): Does the report . . .

Dr. K. L. SHRIMALI: I would request the hon. Member to have some patience.

MR. CHAIRMAN: You will have your opportunity to speak. I am going to allow everybody to have his say.

DR. R. B. GOUR: Provided he is relevant.

Mr. CHAIRMAN: Yes, provided he is relevant and he is not repetitive.

Dr. K L. SHRIMALI: Sir. the University was informed about this matter on the 20th July 1957 and was requested in pursuance of section 5(3) of the Act to appoint a representative who may be present and be heard by the Committee. The old Executive Council of the University appointed Dr. V. S. Jha, the Vice-Chancellor of the University as its representative at the enquiry instituted by the Visitor. The Committee submitted its report in May 1958 and when that report came to us I was greatly shocked. Personally I would have very much liked that this report had not been published. But at the same time had to make this information available to the Members of Parliament. It could not be kept a secret document.

Dr. R. B. GOUR: Due to the newspapers?

DR. K. L. SHRIMALI: Therefore, the report was published.

SHRI N. R. MALKANI (Nominated): Why should it be kept a secret and not published?

Dr. K. L. SHRIMALI: I was not very happy about some of the things which had been said about the University.

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SHRI P. N. SAPRU (Uttar Pradesh): They were not true?

MR. CHAIRMAN: Let him go on.

DR. ANUP SINGH (Punjab): May I ask the hon. Minister a question? Does he imply that he could have or would have kept it a secret if he wanted to?

Dr. K. L. SHRIMALI: I could not have kept it a secret, as I have said. But my first reaction was that such a report was not made public. is regretted that certain factual errors had crept into the body of the report. But I would like to submit that these errors do not affect in any way the main conclusions of the report which have been accepted by the Govern-The Government have not accepted each and every statement. contained in the report. We are concerned with the main conclusions. which have been arrived at by the Mudaliar Committee, and I have no doubt in my mind that the central fact which has been underlined the Committee is that there are pressure groups inside the University which are vitiating its academic atmosphere. This fact has been substantiated by the reports various ex-Vice-Chancellors, I would, therefore, request the hon. Members to recognise the central feature of the Banaras Hindu University when we are discussing this measure, and I would also request the hon. Members that this central fact should not be clouded by the various unimportant issues arising out of this report. Nobody who has the interest of the University at heart and who wants to judge this issue impartially deny that there is a canker in the body politic of this University which eating into its vitals, and unless it is completely eradicated, normal health will not be restored in the University's body.

Sir, I would not like to take the time of the House any longer. I would give briefly the main provisions of this Bill. There are four special features of the Bill. Firstly,

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[Dr. K. L. Shrimali.] the Court which was the supreme governing body in the original Bill has been made an advisory The Court in the past has been a centre of intrigues, and much of the trouble that has arisen in the University has arisen because certain composition of the Court as it existed. Therefore, after we received the Mudaliar Committee report we changed the character \mathbf{of} We nominated members to the Court and we took away the powers which it had in the past and made it an advisory body.

Another change which has been introduced in this measure is that the Executive Council has been given the sole authority to administer the University, and the members the Ex-Council instead ecutive of being elected have all been nominated by the Visitor. Thirdly, certain changes have been made in the composition of the Selection Committee. I would like to say that after this Bill went to the Select Committee the provision with regard to the Selection Committee has been made more or less on the same lines as those laid down prior to the promulgation of the Ordinance, except that there is no Visitor's nominee on the Selection Committee and the Treasurer not sit on the Selection Committee for the appointment of the post of Registrar.

Sir, another provision which has been made is with regard to the Reviewing Committee. This again has been a subject of great controversy. After we received the reports of the ex-Vice-Chancellors and the report of the Mudaliar Committee, the Government had to take some action to set matters right inside the University. Nobody will deny that there are these pressure groups inside the University which are vitiating the academic life of the University and which have completely paralysed the academic atmosphere in the University. Government had to take some action. Now what is the way in which things could be remedied?

SHRI B. B. SHARMA: Groups or only one group?

DR. K. L. SHRIMALI: There may be one or two groups, that does not matter. The fact is that there are people inside the University who are corrupting the life of the University. That is a fact which must be recognised, and that is the central fact I have been emphasizing which throughout.

SHRI B. B. SHARMA: That has not been recognised.

DR. K. L. SHRIMALI: Therefore it was necessary. The Mudaliar Comsuggested that a mittee itself has Screening Committee should be appointed to look into the conduct of those teachers who have been responsible for vitiating the atmosphere of the University. The Select mittee decided that its name should be changed into Reviewing mittee. I have accepted that amendment.

DR. R. B. GOUR: Sugar-coated pill.

Dr. K. L SHRIMALI: Another change which has been made is that the Solicitor-General to the Government of India has been brought into the picture. The Executive Committee will consider the cases of those persons whose continuance is detrimental to University interest. They will give their own observations and will send the report the Solicitor-General. Ιf Solicitor-General is satisfied that there is a prima facie case with regard to these people, he will send the papers to the Reviewing mittee. The teachers will have full opportunity to present their case before the Reviewing Committee, and the Executive Committee which will finally decide about this matter.

Sir, I must say that I was not very happy when the Select Committee

in this Bill. made certain changes have been made The changes that now will bring within the ambit of the provision the Vice-Chancellor, Pro-Vice-Chancellor and Now, the Vice-Treasurer also. Chancellor's office should be sidered as one of the highest offices in our country, and no University can function effectively if the teachers know that they can bring in complaints against the Vice-Chancellor also to the Court. But since this controversy had arisen and since various kinds of false accusations had been made against the Vice-Chancellor. I have accepted this change in this provision. Now, after this provision, complaints could be made against the Vice-Chancellor, the Pro-Chancellor and the Treasurer who were members of the last Executive Comthis Ordinance mittee when promulgated, and the Executive Committee will send these papers to the Solicitor-General without making If the any comments. Solicitor-General is satisfied that there is a prima facie case with regard to these people, he would send the papers to the Reviewing Committee, and these people, if they are themselves concerned in this matter, will not sit in the Executive Committee when this matter is being discussed.

provisions have Sir, after these been made I think there should be no reason for complaint from any quarter. The ends of social justice are fully met. The teachers will have an opportunity to have their say in the Reviewing Committee as well as Executive Committee. The the Solicitor-General of India will fully examine this case, and still I find that there is a hue and cry as to why this Reviewing Committee has been set up. This arouses a suspicion in my mind that vested interests, people who have been responsible for this state of affairs in the University, who have been responsible for the of the University, are afraid that this may possibly Reviewing Committee put an end to all the malpractices in which they have been indulging for the past several years.

Sir, these are the four main provisions of this Bill. I would like to that this is a temporary submit measure. I propose to bring a comprehensive measure before this House as early as possible. It will be my constant endeavour to see that normal conditions are restored in University to see that all bodies have been set up, remove the canker from the body of the University, eradicate all those elements which have been responsible for the ruin of this University and to bring this state of affairs to an end after that has been done, I hope the normal life—academic life—in the University will be restored. Banaras Hindu University is a great national institution. This University must be set in order so that it may play its due role in the task of national reconstruction. During last few years, after you had departed from the University, Sir, it has gone It is the responsibility of astrav. this House to give a constructive lead so that it may turn its back on its real path of seeking truth and knowledge.

Sir, I do not want to say anything more, but I would like to request the hon. Members that in discussing the affairs of the University, we should be able to rise above politics. University does not serve any parsection of the society; it serves the whole society. It is a social institution and it is one of the greatest social institutions. Therefore, it is our duty to see that in discussing the affairs of the University we rise above narrow parochialism. and party politics. I would, therefore, request the hon. Members of this House, with the greatest humility that in discussing this measure we may consider the whole problem in its proper perspective and we may concentrate on the main issue which is involved in this measure. I would like also to submit that hon. bers of this House themselves have on several occasions made complaints about the standards of our universities. Here is a test case as far as me

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[Dr. K. L. Shrimali.] universities are concerned. If the House can give a constructive lead in this measure, it will have an effect on all the universities of this country. The question is, are we prepared to discuss this question in a non-partisan spirit? Sir, the universities have a very important role to play in the reconstruction of our society We have undertaken various plans the success of all and projects and these does not depend so much on material resources as on human talent and human resources and it is the function of the universities to provide this talent and this leadership. If the universities fail at this critical time in our history, the future of this country will be very bleak. It is in this spirit that I have brought this measure before the House and

Thank you.

SHRIMATI SEETA PARMA-NAND (Madhya Pradesh): Sir. before sits hon. Minister down. may I ask him a question? he owes an explanation to the House as to why the Select Committee of only one House was appointed even from the point of view of saving time. The Motion was made on the 13th and this House met only on the 18th. He might as well have told us about that.

it is in this spirit that I would like this House to consider this measure.

Mr. CHAIRMAN: Dr. Seeta Parmanand, this question was some time ago in this House and the Minister gave an explanation. There is no doubt about it. There was no idea of having a Select Committee at all in the first instance. Then it was an after-thought and it was put through and we met a week later. I have said once before-I repeat it again-that this House has a genuine grievance in that matter.

Dr. K. L. SHRIMALI: Sir, I have explained the position and I would like to apologise to this House that a Joint Select Committee was appointed. I might also like to inform the House that I myself was not

member of the Select Committeemyself being a member of this House. I was not a member of the Select But I thought that the Committee. agony in regard to the affairs of the University should not be prolonged and therefore, I took a great risk of not becoming myself a member of the Select Committee and I had no intention to flout the wishes of the House. And I would have been very been a Joint happy if there had Select Committee. But it is under these circumstances that this measure had to be adopted.

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Mr. CHAIRMAN: Motion moved:

"That the Bill further to amend the Banaras Hindu University Act, 1915, as passed by the Lok Sabha, be taken into consideration."

Dr. R. B. GOUR: Mr. Chairman. I would begin where the hon. Minister has ended.

[Mr. Deputy Chairman in the Chair.]

With all the courage that I could muster, I should like to be constructive. But, unfortunately, I shall have to make certain remarks which, in the opinion of the hon. Minister. would not be constructive. But at the same time, far as the University is concerned, as the whole problem is concerned. I hope they would be in a way constructive, because criticism of certain things that have gone wrong is always constructive even though it Nevertheless, I would is criticism. make the best of my efforts to suggest certain remedies which, in my have got to be suggested opinion. and which, in my opinion also, the Government shall have to adopt.

Sir, I may quite agree with the hor. Minister that the central point that has got to be considered is the existence of pressure groups in cliques. in the Banaras Hindu University. Otherwise, Sir, I hope it would not be any Indian university because in every university they exist. I agree-

Straightway, I would on that point. point and straight I agree on that will go into finding a solution of that point, of that canker, that disease that trouble, that has arisen in that University, which is a Central University. But, Sir, may I ask the hon. Minister, with all the humility at my command. is that the only central point that has been raised by Or has the Mudaliar Committee? Mudaliar Committee found a very straight answer to this straight ques-Or is it even there that it has indulged in certain half-truths? the hon. Minister was right when he said about pressure groups. think a perusal of the report—even a cursory perusal of the reportwould lead us to the conclusion that there is only one pressure group in the University. And unfortunately that Committee has landed itself into a mess by quoting certain individuals, certain memoranda that have submitted to it. I should like to submit that the first and foremost mistake committed was by the Government itself in giving incomplete Why is reference to this Committee. it so? What prevented the Government from also recommending to this Committee to go into the aspects of the University, the administrative aspects of the University. into the educational aspect, curriculum and everything? How is it that the educational standards are going down? One central point of the reference was indiscipline. If you could see, you will find that the Government itself has committed a mistake by making only indiscipline the central point of reference. Therefore, the Committee also has gone into only the question of indiscipline, from only a certain angle. So, Committee has come to certain conclusions which are not wholly true, that Committee has come to conclusions which are not verified, that Committee has come to conclusions which are not justified. Therefore, when I make a criticism of this Committee, it is rather with pain that I do so because with this Committee are associated really very eminent

men of our country, men of learning, men of education, men of science, men who have been connected with universities and university administration and life for long years. Therefore, I am sorry to say that it is all the more painful to me because I have got to say certain things—of course, I take pride in considering myself a student of Dr. Lakshmanaswamy Mudaliar, not directly, but by reading his books even when I was a medical student at Hyderabadand such eminent men were expected to go into this question in a manner which will be really effective, which will be correct, so that the conclusions would be unchallengeable and straight. What is it that was needed? It was that they should go straight into the question and then create a sense of responsibility in the country and a sense of authenticity in the report and then take the country as a whole to tackle the acute problem of the Banaras Hindu University. what has happened? What is the result? Is that the result of the Mudaliar Committee? Is that result of the measure that has been adopted by the Government? Sir, I must confess that the Report started with an incomplete reference. In the Report you find unverified findings and therefore there are certain hasty conclusions. What is the result of all these hasty conclusions? There is no determination to fight the evil. Now that is an unfortunate position, Sir, Let us examine real facts. Let us obtain the real I quite agree with the hon. facts. Minister that the central fact or the central point has not to be ignored. I would rather empasise that the central point should not be ignored. But at the same time, I must not also forget or miss the defects entire approach, the defects in the very genesis. Sir, the matter could have been tackled in a straightforward manner and the findings could have been easily verified. Of course Sir, the Mudaliar Committee had be fore it thousands of memoranda. But if that evidence was to be tested and its authenticity was to be tested then counter-evidence ought to have

[Dr. R. B. Gour.]

been called from those against whom this evidence was given. But that was not done. That ought to have been done. In fact, that should have been the ordinary procedure. In this unfortunate Report what do we find? We find a Divisional Commissioner submitting a report about students, and that has been quoted. I should have asked whether that Divisional Commissioner's evidence was at all and its authenticity proved by some counter-evidence. I should have asked whether the ctudents were called to cross-examine the Divisional Commissioner when he said certain things about those very students. Well, without cross-examination or verification no report would be authentic, and also no conclusion would be sound. Therefore, it is bound to create confusion; it is bound to raise tempers. And therefore, Sir, this is a very serious matter.

Now, Sir, the hon. Minister has himself accepted that certain errors have crept in. Is it merely that certain errors have crept in? these errors not of any serious magnitude? Are they not really some problems? Is it not a fact that these errors are entirely responsible for clouding the entire issue of the Banaras Hindu University today? Well, Sir, when you are giving a whole table of cases that have been launched, many cases do not exist. I made it a point personally to see whether there were such cases; I made it a point even to enquire whether notices had been served and later on some compromise arrived at. But I have seen cases where notice was served leave alone their remaining pending in the court. Then Sir, they have given a whole list with a view to creating the impression that a certain group is responsible to get all its relatives admitted to the staff of the University. But I am afraid many of those instances were also wrong, not authenticated, not verified and not correct. There are not many relatives. Of course, Sir, I am told that the problem of the son-in-law

of a person has been brought in who has no daughter at all.

(Interruption).

I also enquired from my informant whether he had his brother's daughter and therefore the son-inlaw means son-in-law only in and not actual son-in-law. Anyway, my reports were quite different. Dr. Kunzru is, of course, intimately, connected with it, and therefore, his reports may be different. But anyway these facts are quite wrong. And even if one fact is wrong, it is a reflection on that Committee, and such a highpowered committee as that. Therefore, Sir, these errors are not errors, but they are actually blunders that have crept into the report and that are clouding the whole issue. Let us not forget that. Therefore, let us and disown muster courage errors so that we can create a proper and right atmosphere Banaras Hindu University, and let us take it in the right direction so that it can take the people into confidence, whom it wants to reform and whom it wants to serve. That is absolutely necessary to be done. I want a courageous step to be taken in this respect. Let us not forget that. I won't agree with the Prime Minister when he says that this is a high-powered committee and therefore we should not reject its report. Haven't you rejected many highpowered committees' reports? Haven't you rejected the Ashoka Mehta Com-Report? Haven't mittee's rejected many other high-powered committees' reports in this country? Then why not do that in this case? Again, Sir, I must remind the House that I am making a very constructive suggestion. Let the Government muster courage and reject the blunders and errors that have been committed in this report. Otherwise, you are not going to instil any confidence into the public, which is very necessary for you in order to make a beginning towards the reform that you have taken up in your hands. That is very necessary. Sir, I that the obstetrician has come to certain wrong conclusions. I humbly

submit that it could have been a normal delivery at the very outset but the obstetrician has suggested instrumental application for the case just because he has not been able to come to a sound conclusion.

Sir, I may remind the hon. Minister that I personally met Mr. Krishna Dev Prasad Gour who happened to be my relative also. I asked him: What is it that has made you bring resolution forward this against Acharya Narendra Deva? Well, he tried to play on me and he said that he was a P.S.P. gentleman and he was creating some kind of nepotism in favour of the P.S.P. Ι plainly asked him: Is it not a fact that cerpolitical prejudices against Acharya Narendra Deva have made you bring forward this resolution? I asked him that question. The existence of cliques is there in every university. But may I ask one question here? Is it not fact every Vice-Chancellor has left University with a heavy heart? There is no doubt that the existence of cliques is there in every university, but it is very troublesome in the case of the Banaras Hindu University. That we agree. I put this question to those who refused to agree, and they could not say 'no' to it. They had to agree that every Vice-Chancellor had gone with a heavy heart. beg of the hon. Minister I would not to implicate in this affair students and say that they are removing these Vice-Chancellors, because it would be against facts. The Committee has suggested that these groups have utilised these students in their bargains. But that is an unfortunate again that has crept into the report. May I ask one question from the hon. Minister? Could anybody produce facts that the students were instrumental in staging any demonstration against Dr. Radhakrishnan, any demonstration against Dr. Amar Nath Jha, any demonstration against Sir C. P. Ramaswami Aiyar or Shri Govind Malaviya? Students went to the railway station to prevent Dr. Radhakrishnan from going away from the University. Students approached Dr. Amarnath

Jha not to leave the University. Students did not want Sir C. P. Ramaswami Aiyar to leave Banaras. In fact, Sir, any, authentic would have said that these students defended these Vice-Chancellors. But unfortunately that is not the impression that you get from the report. The impression that the report creates is that the students have been used by these pressure groups these eminent Vice-Chancellors also. which is not correct, and which quite wrong. I should say that no facts have been produced to verify such a statement and therefore that statement is damaging. Therefore, Sir, you must with courage tell the students that you are not going to accept such a thing, which is quite wrong. Only then you will be able instil confidence among students. May I say that the moral allegation against the student is something very unfortunate. I don't know how it could have bene slipped the report. As I told you, a Divisional Commissioner's evidence is not a word of law or a word of God. make it the whole basis of allegation against the students themselves in such a sweeping manner, in loose manner, to implicate and cast aspersions on the entire community of students of the Banaras Hindu University, is something very astounding, very amazing and is something that I cannot stand. Therefore, 1 should ask, is it a fact that only in Banaras the tempers have roused against this? The clique You should have been able to isolate the clique and take the entire people with you in order to see that the clique is not there or see that the clique is rectified or something done to it, but what has happened? fact, the temper is roused because these blunders are there in the report, they are given prominence in the report. They are in your actions also, unfortunately in your speeches also. You have not isolated these two things. May I ask. is only one particular group that existed, whatever name you may give it? I would like to ask, how is it that the last two or three years of the

[Shri R. B. Gour] Banaras University administration was not being subjected to any scrutiny of this Committee or the Governmental authorities? Does it mean that the cliques existed only before these two years? My information is and I am not in the habit of producing unverified information floor of this House-that a clique has been created even round the present administration in the Banaras Hindu University and not a very happy clique that Sir, without imway. plicating any persons, who cannot defend themselves here, may I tell you that there is in Banaras Hindu University what is nicknamed as bucket group' or 'balti group'. You know what a bucket or a balti is. It is a sort of a club of happy-go-lucky teachers and professors who so far have not indulged in the University politics, just a club of who have playing cards and enjoying life. Now, it is these people who have been implicated around the present administration in the . University and they have come to play a dominant and a pre-University dominant role in the affairs. Would you like to fight a clique with the help of or by creat-Will that be ing another clique? a democratic way or a scientific way

(Time bell rings.)

a problem

of tackling a want to tackle?

prominent men.

which you

All these are not

Mr. DEPUTY CHAIRMAN: You have put up 2 speakers. Forty-five minutes is the time allotted for your side. You have taken 22 1|2 minutes.

DR. R. B. GOUR: We will adjust. Let me finish the points which my Party wants to raise. I would like you to start with a clean slate. This is not a very happy group and some of them are not very eminent men in this group so as to deserve toleration in spite of their vices. Why don't you smash it? You don't have that courage, you don't have that approach to begin with.

Then an impression is created by this report and my friend Mr. Chettiar's

amendment is a reflection of that wrong impression that has gained currency in this country. That impression is that northerners are dominating this Hindu University Banaras and the southerners are victims of that domination. I want to smash that impression which has been created unfortunately by the report utterances of Government members themselves. Shall I give you the facts? Among the teachers-the total number is 575-those who come from outside U.P. are 364-a clear majority of 63 per cent. Let me remind you that wherever recruitment is made. the persons belonging to the State where the centre of recruitment exists, are always getting a priority and get a better chance anywhere in the country.

DR. SHRIMATI SEETA PARMANAND: This is an all-India University.

DR. R. B. GOUR: I am coming to that point which is another misnomer. I should like to ask you, how many all-India institutions are there in the country where you deny this

SHRIMATI T. NALLAMUTHU RAMAMURTI (Madras): The Madras State admit students from any part of the country in their University . . .

SHRI B. B. SHARMA: Do you mean to say . . .

(Interruptions.)

Dr. R. B. GOUR: Shall I yield to all these interruptions? I am talking of teachers. Let us not go into other things. Take any all-India institution—a regional research laboratory, a food research institute or any institute. If the recruitment is in any State, obviously the people belonging to that State get a priority for the simple reason that the centre of recruitment is there. Navertheless, the Banaras Hindu University has a majority of non-U.P. people in the teachstaff. (Interruptions.) beg of hon. Members to please listen to me. I am not making any destructive suggestion. I am speaking on the basis of facts which

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cannot be proved. Take the appointments during the months of March to December 1957. The total was 191 people from outside U.P. were 125 and from U.P. the rest. Could there be any more positive proof that in the teaching staff, it is not people from U.P. who dominate? Why then this allegation? Among the students in the technical colleges—agriculture and engineering colleges—probably 59 per cent. are non-U.P. students. Then why should it be made such a I would beg the hon. big issue? Member who moves the amendment to make the Madras University a Central University and tell me next year if Madras students are not in a Why majority in that university? this hullabaloo about this matter that it is a Central University? Central University because the Centre gives the maximum of grant but suddenly a Central University means an all-India University and an all-India University means all-India population and all-India population means that the local population must suffer. That seems to be the logicthat is exactly the logic that is very **d**etrimental to the very approach towards this University. It is unfortunate that Banaras is situated in Banaras where it exists. You could take any Banaras from Banaras and say Banaras is no more habitated by the people of U.P. Of course the are there in the arts U.P. students college. The arts college people don't go from one State to another. Even then you find a fairly good number in the arts colleges. Only for technical education people go beyond their State boundaries and there you have What has the Banaras University. happened in Banaras to say that the Banaras University has lost its all-Indian character and therefore the all-India Government must do something to reinstate that? That is something very obnoxious, the very approach militates against the socalled national approach that we want to •build up in this country? I cannot understand. I am happy that Osmania University was not taken by the Centre and made a Central

University. We have already enough in the Osmania University without having to import more by making it an all-India . .

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SHRI JASWANT SINGH (Rajasthan): You would have got more grants.

Dr. R. B. GOUR: We don't such grants which means more problems. This is the problem. I want you to tackle it in that spirit. students have been provoked cause of these unfortunate remarks, the citizens of Banaras have because of these provoked unfortunate remarks, people from U.P. have been provoked because of these unfortunate remarks, people from South India have been provoked because of these remarks. Let me ask the Government, with whose help are you going to tackle this problem? Is it the way? Therefore, it is very difficult not to take cognisance of these unfortunate features of this report. It is therefore very difficult to criticise the report. We shall have to do it in the very constructive approach which the Minister has suggested should be brought to uppermost on the discussions.

THE VICE-CHAIRMAN (SHRI P. SAPRU) in the Chair.]

We started with a certain prejudiced approach—no discipline, existence of pressure groups, etc. So starting with prejudices, we have ended in purges.

That is another tactical line of approach of the Government 1 P.M. in this respect, starting with prejudices and ending with purges.

Dr. K. L. SHRIMALI: Even after the report of the two ex-Vice-Chan-Shri Govind Malaviya and Sir C. P. Ramaswami Aiyar, does the hon. Member think that there prejudice in the mind of the Government?

Dr. R. B. GOUR: Of course, I agree prejudice in your mind, Government, I do not know, because Government is no person, has no head and no brain.

Dr. K. L. SHRIMALI: That means that the hon. Member does not discriminate between facts and prejudices.

DR. R. B. GOUR: I cannot because there is prejudice in your mind. It is evident. You start with prejudices and end with purges. That is what I am telling you, two types of prejudices, one against the teachers and another against the students.

SHRI T. PANDE: What is left?

DR. R. B. GOUR: Government and the Mudaliar Committee. Sir, question is that you are prejudiced and the question is you have restored to purges. The rule of the danda is I tell you how. The report there. suggests that the students are being utilised by the pressure groups and then it goes on to speak about a person who has been a student for I think the time that fifteen years. he spent in the jail as a result of British oppression is also included in this period. Let me tell you Sir, this. That particular student was arrested time of the escape of Shri at the Subhash Chandra Bose under charge of alleged conspiracy. He was a student in 1948 and he joined the University in 1951 after passing his examination. I do not know how then the figure of fifteen has been arrived That is one fact which result of a prejudice. It was not an impartial approach; there was partiality of judgment. That student, and therefore such students, must be purged. What is the modus operandi of the purge so far as the students concerned? A circular by the Vice-Chancellor that the students should not be admitted

SHRI SONUSING DHANSING PATIL (Bombay): Are we sitting through the lunch Hour, Sir?

Dr. R. B. GOUR: Of course.

THE VICE-CHAIRMAN (SHRI P. N. SAPRU): We are sitting through the lunch Hour.

Dr. R. B. GOUR: A circular from the Vice-Chancellor says that the colleges should not admit students who are indulging in subversive activities. You are an eminent ex-Judge and so, Sir, kindly tell me what subversive activities the students can indulge. in? If a student goes to the Communist party office then it becomes subversive activity according to the 'law' prevailing in our country, at least in the major part of our country. What does it mean? This circular is not so innocent as it is made out to In the admission form, a danda has been added in red ink that the Principal will be justified in rejecting the application of any student without assigning reasons. The limit of purging activity, victimisation. no right of appeal and the students cannot go anywhere. They cannot go the Vice-Chancellor and cannot come to the hon. Minister. Now, Sir, with this you want the people to support you and say that you are going to tackle the problem in the right way and that, therefore, you must be backed by the entire strength and the full strength.

Then Sir, let me tell you about the teachers. I am told that some sort of a screening committee was sought to be appointed for Allahabad University but that the teachers rejected it and Government had to withdraw it. You can verify this. You may change the nomenclature to sugar-coat the quinine that is inside, but, may I ask one humble question? It is the Executive Council through which will go the matters to Solicitor-General and it is the Executive which the matters Council to come back from the Reviewing Committee and therefore the final decision again resets with the Executive You may say that it is a Council. new Executive Council that you nominating. How then do you justify and how then do you say that full justice will be done to the teachers whose cases will be referred? Solicitor-General has been brought in, it appears to me, to give a respectable.

appearance to the whole of this thing. I have nothing to say. I am told that Dr. Radha Binod Pal is going to be the Chairman of this Committee. He is a very eminent person and I cannot expect or even doubt that he is going to be partial or that he will ever do He will be just, I any such thing. agnee, but nevertheless, why don't you guarantee that your new Executive Council is going to be entirely new, to do with those who are nothing associated with the past? Why don't It is a simple thing. you say so? Those gentlemen who have lost the confidence of the people cannot be the instrument of the new approach with which you want to go to the University. Those who have created the atmosphere-right or wrong, I am not going into that, into the merits of that question-and those who have landed themselves in an atmosphere, those that have no confidence absolutely at their command can never be the instrument of the reform that you propose for the Banaras Hindu University.

THE VICE-CHAIRMAN (SHRI P. N. SAPRU): How long does the hon. Member propose to take?

Dr. R. B. GOUR: I am finishing. This is after all the first reading. I have given some amendments but I need not take much time at this stage. Of course, I will not discuss the other points.

Therefore, I would submit that the approach be new; let it not be bureaucratic but let it be one of gaining the confidence. In fact, the other gentlemen should no more be associated with the administration. After all, how do you think that the new Executive Council is going to start with a new approach, with a bold approach, with a democratic approach, to review the whole thing when you have these gentlemen to be the instruments of such an approach? Practically, they have lost the confidence. Therefore, it is necessary to see that these gentlemen are not associated with the Executive Council at least

for the interim period for which you want this Act to operate.

Much has been said in the report. and in the speeches about the Ayurvedic College. I would like to take minutes about this Avurvedic College business. I am convinced it is one thing which could be isolated from the general problem and solved. There are two major problems for this Ayurvedic College, one is the question of the Principal and the otheris the question of the recognition of degree. Here again I must. confess-I do not know whether the hon. Minister is going to accept it or not-that there is a classical example of bungling which the Government has done. For the last twenty years degree is existing, A.B.M.S., Ayurvedacharya and Bachelor Medicine and Surgery. The problem. is similar to the one at the Lucknow-Ayurvedic College. We have an Ayurvedic College in Hyderabad. Wegive them only the necessary lectures in anatomy and physiology to facilitate them in regard to getting the basic modern grounding for studying Ayurvedic but here they go beyond A higher course of modern medicine is taught including anatomy, physiology, bacteriology, pharmacology, medicine, surgery, etc. Now, they want to recognise only for purposes of U.P. and not the B.M.S., portion of the degree. the Pro-Vice-Chancellor was enough to give a document which conthe decisions of the Committee of the Executive Council of the Banaras University.

SHRI H. N. KUNZRU (Uttar Pradesh): Did the hon. Member say—Standing Committee of the Executive Council?

Dr. R. B. GOUR: I am sorry; it is the Standing Committee of the Academic Council. In it is given the demands of the students of the Ayurvedic College. I am not going into the whole of it, but point 2 says: A letter is being sent. And after how many years of agitation, Sir? I want to

[Shri R. B. Gour.] know on this point. Lucknow is going to be a problem. Here the Health Ministry will have to come into the picture. The trouble with our Indian Medical Council is that they are nurtured in the traditions of the British Medical Council and they would outright reject any course where Ayurveda or Unani is mingled with modern medicine. Therefore, a new approach has to be made and the Indian Medi-Council will have to appoint a sub-committee to visit this college, to go into the curriculum, to go into the education imparted there, and then suggest the improvements to enable them to recognise it, because they will have to recognise it for the modern medicine side of it not the Ayurvedic side of it. Well, it is for the Medical Council not to go into the Ayurvedic side of it and to enquire whether the B.M.S. side of it is satisfactory or not. Sir, I am unable to understand how a degree of Rome, which bears absolutely comparison no with M.B.B.S. degree in India, is recognised by the Indian Medical Council. not know what are the standards. So the Indian Medical Council will have to approach the issue with full strength and determination.

THE VICE-CHAIRMAN (SHRI P. N. SAPRU): How is the old L.M.P. course? Is this course better than the old L.M.P. course?

Dr. R. B. GOUR: It is better than L.M.P. There is no surgery in the L.M.P. course.

Dr. W. S. BARLINGAY (Bombay): L.M.P. course has surgery.

THE VICE-CHAIRMAN (SHRI P. N. SAPRU): That L.M.P. course is wide. I do not know whether you had been to Madras and seen the course. The course is a wide one.

Dr. R. B. GOUR: There is another tendency not to encourage the L.M.P., L.M.S., etc. In any case, I am convinced that A.B.M.S. is any day better than the Rome degree which has been recognised. But I do not say that you

it straightaway. should recognise You send a Committee to study curriculum, study the hospital facility, the teaching facility, the qualifications of the staff, etc. Everything study, then suggest measures, suggest improvements and then recognise it if you are satisfied. For example, they it in the Osmania University. Dr. B. C. Roy was sent to study the working of that medical college and to make suggestions, where necessary, so that it could be fit for recognition by the Indian Medical Council. Well, he suggested certain improvements in the anatomy course. They were done and the medical college was recogwhy cannot the nised. Therefore, Indian Medical Council be asked take that course? Let me tell you, Sir, I have submitted a similar thing to the Health Ministry for discussion in the Consultative Committee of the Health Ministry. I want the whole thing to be gone into. I don't agree with the present approach. And then about the principal. Well, it is an unfortunate position. There is quarrel between the modern medicine side of and the Ayurvedic side Therefore you need a principal who knows both, who will command the confidence of the teaching staff, students and all the rest of it. Fortunately for us, there is one gentleman in the whole of the country who can do it, who is the right person to do it. Well, here is the copy of the letter the Vice-Chancellor to Dr. the letter which he Shukla, written to the Health Ministry, copy the Education Minister—that Rajkumariji had publicly accepted in Banaras that, that particular gentleman would be given to them on deputation, Well, I told the students: on loan. Don't bе carried away by Rajkumariji had said, she probably might not have known that he was temporary person. I told the students like that because I knew the position and, as you know, our Ministers do not know all the files: it is natural. Nevertheless I am told now that he is made a permanent incumbent. I would beg of the House to

prevail on the Government and Ι would beg of the Government to persuade him to accept the post temporarily at least, and we shall have to do this in the interests of the college and the university. My request to Dr. Udappa from this House is: Let him accept this post even temporarily. know for some reasons T For want to do SO. does not example, he thinks that the university students are unruly. He may also think that he may not get a chance to get into the Central Service. He is now in one State Service. All right. From the State Government Service if he can come to the Central Service even as a Principal of an Ayurvedic College he can come to the Central Services. Let us ask him to accept it, because it will be in the interests of the college and the university and of its recognition.

Dr. W. S. BARLINGAY: These are problems of persons.

Dr. R. B. GOUR: It is; it has boiled down to that; it is unfortunate. Otherwise you cannot get a similar person.

SHRIMATI T. NALLAMUTHU RAMAMURTI: Change of personnel will not affect beneficially the University in its present set-up.

(Interruptions.)

DR. R. B. GOUR: I am not discussing personalities but here personalities have become policies: that is the trouble with the Banaras University and therefore I would beg of the Government to absolutely isolate and quarantine the Ayurvedic College and the question should be tackled separately. boldly and immediately. recognition its the Indian Medical Council may appoint a board to examine the matter. The Indian Medical Council will have to basically change its policy, that "we" cannot recognise hotchpotch degrees; sort of approach should not exist. Therefore, Sir, I think it is necessary that in order to start with a clean slate, to remove the confusion that has been created, to cool down

heat that has been generated, to bring down the tempers that have been raised, a very courageous declaration on the part of the Government is required, that they do not for a moment agree, not to the small errors but to the blunders that have clouded the central issues. I again say, Sir: Let us not give the new approach the appearance that it is not clean, that it is clumsy, that it is an approach with a vengeance and that it means all that is attributed to it. At this stage I do not have more to say about the entire attitude of the Government and the new measures, and with only one point I will conclude, Sir.

So far as primary and secondary education is concerned, in Kerala you thought that the Bill should be referred to the Supreme Court. But here is a university problem, and you don't think that it should be referred even to the consultative Committee of Even the the Education Ministry. Members of Parliament and the legislators from Banaras should not be taken into confidence! And even the Parliament will be taken into confidence only when you have passed the Ordinance and done everything that you wanted to do. Well, speaks very badly of the ways of the Ministry, and I think the hon. Minister owes an explanation on this point. The Prime Minister calls the Consultative Committee on Foreign Affairs. So he could have convened a meeting of the Consultative Committee for Education.

SHRI H. P. SAKSENA (Uttar Pradesh): This is again politics.

Dr. R. B. GOUR: It is not politics, it is a question of democratic practice. Therefore, I think the whole approach was not a clean approach. Let him not own it up; let him disown it at least at this late hour, and only then will it be possible to instil confidence and move and proceed with the reforms that are so dear not only to him but to the entire Parliament.

Thank you, Sir.

SHRI N. R. MALKANI: Sir, I sincerely welcome this Bill. I have only a little regret about it. It have come much earlier, and nobody had been able to tell us why it could not come much earlier than actually come. Sir. I cannot say the very same thing about the report on the Banaras Hindu University. I do not know whether I can say I sincerely welcome the report, but I confess, Sir, that I have read the report with great interest, with ping interest. I have rarely read such a report before, which was so frankly expressed, so outspoken this report. I have also rarely read a report which was so courageous and so bold as this, which has exposed things, persons, parties, groups, with a courage which, I think, is a little on the wrong side, a little too courageous; I have never come across so courageous a report. It has made recommendations, firm clear recommendations, long-term as well as short-term. For the time being we are concerned with the short-term, not with the long-term. It will be easy now for the Ministry to prepare a more comprehensive Bill for the long-term reform of the University. Sir, while reading the report F came across certain paragraphs and certain expressions and I began think whether I was reading a report about any University, about the Hindu University, about the Banaras Hindu University. Sir, I will give just few lines from page 14 of the report:

"We regret to have to state that from all the material placed at our disposal, we cannot help feeling that it has become a hot-bed of intrigue, nepotism, corruption and even of crimes of various description"

Supposing, Sir, this sentence were placed before somebody and if he was blindfolded and asked what could be the institution about which this is said. I think nobody could dream that it was about a University, much less a University called the Hindu University, the Banaras Hindu Univer-

sity. It is astounding and yet it is true. Therefore, Sir, I must confess to a feeling of sadness when I read that Report. I have met a number of friends from U.P. and a number of other friends in the study group mostly from U.P. were so excited, so acrimonious, so bitter and I was watching all the time, listening time with great sadness and wondering in my mind what was the acrimony about, what were the bickerings about. It was to me an intense sense of shame that such a could happen in any University. It is no argument to hit back and say but others are also bad-perhaps they are worse-why do you expose us, why do you put your finger so firmly, so harshly upon us, why do you expose the Banaras Hindu University Pandit which Malaviva founded? That argument did not go into me; it produced a sense of repulsion and I said so to my friends. To my friend Mr. Govind Malaviya I said, 'you are very strong; you said things clearly but I am quite convinced that the report is on the whole materially correct and the Bill as it is, is very necessary, very essential. you and I should be extremely sorry that such things have happened.' Even if everything is not true accurate or not factual-even the things said in that, I would say perhaps it may be exaggerationeven if a quarter of the things said in that were true, I would say the report is welcome. I would then say, put this University in order and I would go further and say, if institution is put in order, the other institutions also must be put in order as quickly as possible. Sir, and when I read the . . .

SHRI B. B. SHARMA: If they had the courage . . .

SHRI N. R. MALKANI: If at all we had the courage. The country expects we should have greater sense of courage, greater sense of justice and equity. If this House does not possess it, woe unto the country, not only to the University.

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Dr. W. S. BARLINGAY: This will have great moral effect on other universities also.

SHRI N. R. MALKANI: If any university is to be put right, it must be put right as quickly as possible. Sir, when I read this report, it appeared to me, here was an area, a locality, a land, which is called in war no man's land, where anything could happen —any demonstration, any slogans, humiliating a besieging a person, person-and some of them are noble men held in great respect outsideand nothing could be done and nothing has been done. No police, nothing of the kind, no law and order. I for my life would not like to within the campus of . . .

SHRI T. PANDE: It is not a fact; it is not correct.

SHRI N. R. MALKANI: I am glad to know that.

SHRI B B SHARMA hTere is no know . .

SHRI N. R. MALKANI: Please wait; do not get excited.

SHRI B. B. SHARMA: There is no -question of getting excited.

SHRI N. R. MALKANI: It is a matter of shame: it is not a matter for anger at all.

SHRI B. B. SHARMA: Yes; it is a matter of shame. That is what I am saying.

SHRI N. R. MALKANI: Please, Sir.

SHRI B. B. SHARMA: I only want to put a question.

(Interruptions.)

THE VICE-CHAIRMAN (SHRI P. N. 'SAPRU): What Prof. Malkani is saying is that the report says that there is no law and order in the campus of the University. Well, that may 'or may not be a fact but he is entitled to assume that . . .

SHRI B. B. SHARMA: I am only putting a question, Sir.

SHRI N. R. MALKANI: I am mentioning any person; I am keeping away from all controversial matter. I am only saying things that . . .

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SHRI B. B. SHARMA: I only want to know since when this state of affairs had begun. Was it during the time of the other Vice-Chancellors also?

SHRI N. R. MALKANI: That is not my concern. That is not argument. Please, Sir, don't waste my time.

Therefore my mind began to work that if this University is tainted, perhaps others are also trained and I have been-we all have been-witnessing such things-lawlessness and disorder—in other universities and I must confess that now and then I felt that perhaps . .

SHRI B. B. SHARMA: Worse.

SHRI N. R. MALKANI: I am not hitting anybody; I am not hurting anybody. I am simply making a statement and I do not see why he feels hurt about it. Do not feel too guilty about it. I do not want you to be guilty. I only want to feel along with you a sense of shame. don't you share it with me?

SHRI B B. SHARMA: I do.

SHRI N. R. MALKANI: You are sharing guilt with me: I am not going to share guilt. I am feeling a sense of shame. It is the country and the country's universities which are suffering in the same manner in which the Banaras Hindu University is suffering. That is how I feel about it and I must say to my hon. friend, the hon. Minister right opposite to me, that somehow I felt that things are crumbling and only when they fall on our heads we will realise what is wrong. The thing has fallen on our head; let us now at least wake up and realise where we are going.

Sir, he has given us a Bill. I call it the mechanics of the University. You can have four sections and later University
[Shri N. R. Malkani.]

on a bigger comprehensive Bill with 50 sections or 500 sections and have so many statutes and laws in You might, say, have a maze of statutes and rules and you can have excellent rules. But what about dynamics of the University? What about the dynamics of life? And begin to think that this question of Eastern Group or Western Group is overdone and this question of politicians and students is overdone. talk of student-politicians; you talk of professor-politicians; you talk of principal-politicians. Well, everybody is can't a politician nowadays. Why they be politicians? Then I begin feel that to be a politician is in the air. It is like a disease; it is like an infection. When you get infected you get cholera or plague. When you and I are infected by politics why they be? When you and I are infected by politics, you and I become very cheap leaders, cheap politicians. Today everyone in public life wants to become a cheap politician just everybody in service wants come an I.A.S. Technicians, electricians, mechanics, they all want become I.A.S. It is in the air. Nobody thinks what he is capable on merits. In the same way everybody wants to become a politician; then why can't a student? why can't a teacher? why can't a principal? It is no use abolishing the institution of principals. Tomorrow you may abolish the institution of students for the matter of that. The question is we must realise that something is the matter with the country, with the life outside, with us outside. What with us is with them, perhaps in a worse form. Therefore. this matter which should worry you and worry me. What is wrong them? It is a reflex action of what is wrong with me and with you outside, and if we put ourselves in the right, then they are automatically in the right. And if you do not put yourselves right, then they will see what you are doing, they will know what you are thinking and feeling and they will act, think feel and

exactly what you do, think and feel. I personally feel, Sir, that it is use blaming this or blaming that. I am glad to tell you that through this Report I feel, though there may be student politicians and principal politicians and so on, are more or less, victims of persons and they are, to my cleverer and sharper people if you go up and up. And even the principals to a certain extent are also the victims or parties or members parties outside or members of executive, probably, that is as far as I can see. So the infection from outside and that infection got to be stopped. Can it be stopped? That is the question. It is no saying that the university atmosphere is not noble, when the life outside is not noble, is almost ignoble, ambitious, greedy, How can you expect noble things in the university? I find that university, taken at its ordinary basis. an ordinary university, doing nothing noble, cultural or things of that kind, research or adding to knowledge and all that, biggish and pompous things, but ordinary universities find very much below the ordinary colleges in any country, for the matter of that. Even transmission ordinary knowledge, academic knowledge is not done properly there at all. Sir, I was a professor once, for thirteen years in an ordinary mofussil college in Bihar. And may I say that I was proud to belong to college, though it was a government college? I had in that college, many activities. I was in charge of sports and I used to play for two hours every day. I was in charge of the library and I could get the necessary books, all except Communist books which the Secretary used score them out in red and blue pencils. "Young India" I could see only after I joined Gandhiji in 1920. Before that I did not know the look of it. I used to subscribe for Search Light" and I was black-listed because I subscribed for it. I used to run a society for poor boys and I

used to collect something to support those boys. Even now if I am given the choice, I would love to be a professor, but not of course, in the Banaras Hindu University. I love the reminiscences of those days, and when I was in Gandhiji's university in Ahmedabad. These I love. There is a great ardour in my heart when I think of those good old days which I passed. And now we come to this present, where even ordinary examinations are a fraud and a where there are no games or sports boys, no extra-curricular activities for them, not even ordinary amenities for the boys at all. Is it a desert, this campus? Is it Goldsmith's Deserted Village'? Or is it a glorious thing, a glorious university in India? Sir, even as an ordinary university, giving ordinary education. it falls very much below ordinary standards, of what education should be. It should make you think, what is wrong? It is a very serious matter. And if I may say so, and if I may indulge in a little digression, no university will be right unless the pattern of education is changed and unless it has a pattern of education which is in tune with the needs of the country, with the needs of people and with the needs time. You cannot put the universities in order, unless they are in tune with the very best, not the not the basest, but the noblest and the best aspirations of the people, of the nation and of the country. you see none of this in the present pattern. It is the old, rotten mediaeval pattern. Nothing new happens It is all old, and naturally there. the boys, the professors and the principals take it tamely, take it very flatly with no interest in the work at all. There is nothing new. But in the good old days, I remember. every day was a new day. But today everything is old, rotten and of no use whatsoever. You cannot put life into dead things. You cannot put life into a dead university.

Sir, I have begun to doubt whether this university can continue as

all-India institution, as a central institution, placed as it is, as my hon. friend just now said, in Uttar Pradesh and surrounded by an which is not only poor, but thickly populated. It is very keen for it and there is bound to be tremendous pressure and tremendous rush into the university which will be irresistible And yet, by making it central, we have let things completely go to dogs. The local government thinks that it is not its business. For us in Delni. Banaras is far away and we do not care. We think that they will look after it and the result is, nobody looks after it. I rather think of the Aligarh University, There university known as the Aligarh Muslim University . . .

THE VICE-CHAIRMAN (SHRI P. N. SAPRU): May I remind the hon. Member that his time is up?

Shri N. R. MALKANI: Just minutes more, Sir.

THE VICE-CHAIRMAN (SHRI P. N. . SAPRU): Three minutes is the limit for Congress Members.

SHRI N. R. MALKANI: Now, coming to the mechanics of it, I accept the Bill as it is. But I would suggest two changes. I do not know if they would accept them. I see no reason why the Court should be an advisory one. I have read the notes. I have thought about the matter and I have discussed it with a number of persons. But whose advice is it that you want? Do you stand in need of any advice just now? You have been wise for the last ten years, in time, out of time. You know what to do and what not to do. The report is an advice. It gives the advice of various people, distinguished people on occasions. It only puts it in place in a concise way and presents it properly marshalled. But there is nothing new. You knew what was coming in the report. It is an open secret, what they have said, more or Sir.

[Shri N. R. Malkani.] less. And I do not see what advice you seek from the Court which will contain as members dissatisfied, disgruntled and discontented who know they are only nominated just to satisfy them. You know a new Bill is coming up within a few months. What you want today is execution, implementation and decision and quick implementation. And the beauty of the whole Bill is that you have concentrated power in the Executive Committee. Now you want to again dilute it, to weaken it. Here is a strong Bill and you want to weaken the Bill. Here is a strong report. You want to weaken Please do not do that. I see no reason why the Court should be there at all. (Time bell rings.) One more minute,

About the Screening Committee, I want to make one suggestion for a change. This Screening Committee is symbolic of the whole thing, of how things have gone bad and how many people have gone bad in the Univer-Now you call it a Reviewing sity. Committee. Now, you want to send It first of all to the Attorney General. or rather the Solicitor-General. But once it goes to the Solicitor-General and he says, "I have legal proof and the case is good. In law it is good" then do you think the Reviewing Committee will dare to review at all? Not at all. Law is law and there it is. The man is convicted by the Solicitor-General. I close my eyes. if I am a member of the Reviewing Committee, because I cannot change it, once he has said so. What he says must stand. So the Reviewing Committee will become lazy and lethargic. But if from the beginning, if you leave it to them, then they will be alert and see properly, because they will know that it will ultimately go to the Solicitor General and they will wake up and see the legal side, the moral side and the academic side. They will see all the three sides and then say this man is not wanted. Otherwise, to my mind, you will examine only the legal points, what is

visible, what can be proved by law and on paper and by documents; that will be taken up and examined and not others. So, if you can make these changes, I shall be very happy. Thank you.

SHRI D. P. SINGH (Bihar): Mr. Vice-Chairman, the Banaras Hindu University Bill has come in for a lot of comments everywhere, in this House and outside. This Bill is the result of the Mudaliar Enquiry Committee Report. So far as the measures proposed in this Bill to improve the state of affairs of the Banaras Hindu University are concerned, with alterations here and there, I can have any objection. I do believe, Sir. that the Banaras Hindu University like other universities of India needs improved. There is a lot of room for improvement, and for sometime past the Banaras Hindu University like other universities has not been doing well. That is obvious. But. Sir, the report on which this Bill is based, and on which the Ordinance was based, makes painful reading. I have gone through that report very carefully and I have a feeling that had this report not been made the measures which this Bill proposes to adopt to remedy the state of affairs in the Banaras Hindu University would not have been very seriously opposed. May be, one or two things in the Bill might not be liked, but on the whole the measures might not have evoked so much of criticism, might not have met with so much of opposition, but it is this report, Sir, which has caused all this trouble. I do not know whether this report could be kept secret or not. I do not know. The Education Minister is in a better position to tell me that. But, Sir, apart from the fact whether this report could be kept secret or not, the fact report of this kind has been produced is itself a very painful thing. In fact. when I read the report it took my breath away. The report is based on unverified and uncorroborated evidence. Somebody said something, it appears, and on that basis the report has been prepared without verifying

or corroborating the information given to the members of the Committee. I cannot say that the members of the Mudaliar Committee who are distinguished countrymen of ours were partial, that they were not objective, but surely they have not cared to get what they heard either in evidence or on the basis of the memoranda which they received corroborated by reliable witnesses. I therefore believe, Sir, that a great injustice has been done to the Banaras Hindu University, to this great temple of learning, by painting it in the manner in which it has been done.

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Sir, I may be forgiven for saying that I am reminded of what Mahatma Gandhi said about Miss Mayo's "Mother India". While referring to that book, he said that it was a drain inspector's report. Not that the things contained in that report were all wrong, most of them were probably correct, but the good aspects of India were not mentioned there in that report. I therefore believe, Sir, that so far as this report is concerned, the good aspects of the Banaras University also should have some mention, and then possibly the students and the teachers and all those who have been associated with the Banaras Hindu University would not have resented what the Government are proposing to do now.

Sir, I admit that there are shortcomings in the University, a number of them, and the report could have certainly suggested how shortcomings should be remedied. All that I suggest is that it should have been a balanced report, not the kind of report which has been produced. It is completely lacking in balance.

Sir, I am an old student of the Banaras Hindu University. I went to it in the year 1930 when the disobedience movement was going on in the country. I went to Banaras Hindu University attracted by the atmosphere of nationalism in that

Everyone University. knows. Sir. that on account of the founder-Vice-Chancellor of the Banaras University there was an atmosphere of nationalism in that University. That is why students from all over the country went to the Banaras Hindu University, were drawn towards it. They felt themselves stifled in other colleges and universities and so they went there. I mean no reflection on the other universities. I do not mean to say that the students of the other universities were not patriotic, they were patriotic, but somehow account of the control which the British Government could over those other universities, it was not possible for those students to express their nationalist urges as the students in Banaras.

Sir, I would like to invite attention of the House to paragraph 40 of the Mudaliar Committee report where it is said:-

"Moreover it is not only the Banaras University students but the alumni of all Indian Universities who naturally on account of vouthful enthusiasm and selfless conduct, contributed to the struggle."

I do not wish to say anything against the other universities. I have already made that clear. But it seems to me that even where credit was obviously due to the Banaras Hindu University, it has been withheld. This, Sir, has caused a lot of resentment. I am indeed surprised that the Committee tried to belittle even the past glory of the University. The University is in a bad way, there is no doubt about it, but not as painted by the *report. Even with regard to matters which are obvious to everyone there seems to me to be a kind of approach which is bound to cause exasperation, and it caused exasperation. Tt. has exasperated me so much that I feel inclined to say that perhaps because most of the members of the Mudaliar Committee have never taken anv part in our freedom struggle, they did not like to be told that the students

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[Shri D. P. Singh.] of the Banaras Hindu University were in the forefront of our national struggle.

Dr. K. L. SHRIMALI: I would like to remind the hon. Member that two members of the Committee were Congressmen and they took a great part in our national struggle.

SHRI D. P. SINGH: That is why I said most of them; out of five three had nothing to do with our national struggle. I am sorry to have to talk like this, but being hurt I have to say this, and I should be forgiven for expressing myself in this manner about the members of the Mudaliar Committee

I would like to say, Sir, that the main reason why the Banaras Hindu University is not settling down to normality is obviously the Mudaliar Committee report. The teachers and the students alike at Banaras have been offended beyond measure. They feel that when the state of affairs in most of the other unversities is no better, why has this University been singled out in this manner. I personally feel, Sir-I have some experience, not as a teacher but I have been associated with a number of teachers of the Patna University—that the state of affairs in other universities also is not better. That is my impression. I shall be very happy if I am wrong, but somehow that has been my feeling.

Therefore, they have been very much hurt that they should have been singled out for a complete smashing of their reputation in the country. They are filled with a sense of shame and humiliation and they feel that the Vice-Chancellor is the cause of it all. They are, therefore, angry. I do not, for a moment, justify the demonstrations or the hunger strikes which have become the order of the day in the University campus We all feel sorry for these things. They must come to But, Sir, I am only trying to understand the feelings and the

position of the teachers and the students in the background of report, on the basis of which all these measures are being taken today. The report, I submit, is full of inaccuracies. I do not know why the hon. members of the Mudaliar Committee did not care to examine that facts that were placed before them in a more scrupulous manner. There are, as I said, obvious inaccuracies report. If we read the report and if we are satisfied that those inaccuracies exist there, then we have to reject the report out of hand and we cannot take it as a report which could be of any value. I say that for the following reasons:

In the report, it has been made out that the teachers and students of eastern U.P. districts are dominating the University, that they dominate the life of the University. As has been pointed out by my friend, Dr. Gour, there are about 600 teachers in the Banaras Hindu University. Only 90 come from eastern U.P. About 64 or 65 per cent, of the teachers come from outside U.P. I think then that the University has not lost its all-India character so far as the teachers are concerned and or that all of these 90 teachers are also not in the pressure group that is supposed to be dominating the life of the University. They do not count for anything at all.

I would like to submit that even so far as the percentage of coming from different parts of India is concerned, the all-India character of the University is maintained. On that score, it should not have criticised. I feel, Sir, that I need not dilate upon this. Dr. Gour has already told us that in the technological colleges of the University about 58 per cent. of the students come from States other than U.P. and that in the non-technological colleges number of students from outside U.P. is, of course, small-27 per and that is absolutely understandable. As our Prime Minister in

context has said, the solid facts of geography cannot be wished out of existence. The Banaras University, being situated in Banaras, is bound to attract a large number of students particularly in the nontechnological colleges. from There is nothing surprising about it.

THE VICE-CHAIRMAN (SHRI P. N. What the report says is SAPRU): that the Banaras Hindu University has ceased to be of all-India character. It has become the dumping ground of efficient and inefficient students from neighbouring areas.

SHRI D. P. SINGH: So, I say that so far as the neighbouring areas are concerned, the University is there. Students from Madras or Bombay do college in not go to the law Banaras Hindu University, they do not go to the Central Hindu College or to the training college. They cannot possibly feel encouraged to go there. Why should they go there? There is nothing much for them there. naturally, even this allegation or this sought to impression which is created by the report is wrong. University has not lost its all-India character at all. Most of the students in the technological colleges come from outside U.P. and this should have received a word of praise at the hands of the members of the Committee.

Sir, I would like now to refer to Appendix 3 of the report and also to Appendix 4. Sir, it has been said that quite a large number of teachers in the University are inter-related. Here is Appendix 3 on page 39 which gives the list of teachers. The names of 20 teachers have been given. Sir, about a University which employs teachers, is it proper to allegation or some kind of an insinuation like this, that the teachers who are there get their own relations appointed when only 20 teachers out of a total number of 600 are relations?

That has HON. MEMBER: been questioned

SHRI D. P. SINGH: That has been questioned. It has been said, Sir, I understand .

(Amendment) Bill.

THE VICE-CHAIRMAN (SHRI P. N. The teachers should not Sapru): get their students' these written by the Department and pass them off as those of students in whom they are interested.

SHRI D. P. SINGH: I will come to it later, Sir.

It has been brought to my notice that about seven or eight teachers whose names have been given are not the, teachers of the Banaras Hindu University at all. Nos. 2, 4, 6, 7, 11, and 18 in the list do not belong to the teaching staff of any one of the colleges in the Banaras Hindu University.

SHRI V. K. DHAGE (Bombay): Where do they belong to?

SHRI D. P. SINGH: I do not know; at any rate, they are not teachers.

Then again, I would like to show to the House that Nos. 7 and 15 are not related to anybody among the teachers of the University. So, we find that out of a small list of 20 teachers, may be some of them are related. Is it anything surprising? Anywhere, not only in the University. but in any establishment, there are some people who try to get their relations employed and some relations do get in there. I hope they get in there on the basis of merit.

So far as Appendix 4 is concerned. I would like to draw the attention of the House to this. This Appendix contains the gist of disputes pending or disposed of in Courts of Justice with the University as a party. list contains 23 names or institutions which are involved in litigation against the University. Out of these 23, I am told that 16 persons never filed any case against the University, went to court against the University. I am really surprised how on the basis of a list like this which could [Shri D. P. Singh.] be easily verified in my opinion, so many conclusions have been drawn.

Sir, much has been made of the influence of the pressure group in the deliberations of the Executive Coun-I understand that the pressure group has never succeeded in influencing the decisions of the Executive Council. Whatever the Vice-Chancellor wanted, has always been accepted by Executive Council, I do not know why so much has been made of this. There is one thing to which attention has already been drawn by and that is the a previous speaker report of the Divisional Commissioner on the basis of which there is a paragraph here-paragraph 30. I would read out just a few lines.

"One aspect of life in the University which has been revealed by the Divisional Commissioner is far more surprising than any of the acts of indiscipline. He has referred in his memorandum to students visiting houses and lodges of disrepute and to certain students being associated with these. He has also mentioned about certain teachers committing offences involving moral turpitude. It was painful reading for the Committee to go through these unvarnished facts and the members do not see any reason to discount the statement made, for, in the evidence tendered bv more person . . ."

Here also it is not stated how many persons.

"... charges and imputations of immorality in the University have been made and a case of unnatural offence involving a Professor is stated to be before a court of law."

When I went through this report, I really felt extremely vexed, extremely angry. Why should a report of this kind give a paragraph of this nature? A report produced by eminent men gives a paragraph of this nature on the basis of mostly uncorroborated evidence. After all,

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we have not been given any material to find out whether what has been stated in this paragraph has been corroborated or not.

2 P.M.

THE VICE-CHAIRMAN (SHRI P. N. SAPRU): The material was the evidence that was tendered before them.

SHRI D. P. SINGH: I believe that the allegations made by the Divisional Commissioner are of such a serious nature that they should not have been incorporated in the report. sufficiently corroborated bv the evidence of other reliable witnesses. else, it is this More than anything that has incensed the teachers and the students of the Banaras Hindu University. And then who can say that other universities are free from these shortcomings? I do not at all suggest, Sir, that these shortcomings should not be removed. But to think that these exist on a big enough scale to find mention in the report is, I submit, not justified. I am not prepared believe that the Banaras Hindu University is worse than most other universities in the country in this respect. At any rate, the report does not convince me at all. It seems to me, Sir, that it may be useful to find out what kind of a man the Divisional Commissioner is who submitted a memorandum of that kind.

I would now like to say a few words about the injustice that has been done to some of the Vice-Chancellors in this report, the report has done injustice to a Vice-Chancellor of the calibre and integrity of Acharva Narendra Deva of revered memory. It is utterly wrong to say that the pressure group became more dominant during Acharyaji's time. It is, again, utterly wrong to say that he could not give sufficient time to his work as Vice-Chancellor on account of his illness and other activities. Everyone at Banaras knows that Acharyaji did more work with greater ability for the University than anyone else, save the founder of the University and our

Dr. Radhakrishnan. He revered devoted all his time and energy in a most selfless manner to the work of the University. Out of the money that he used to get as his salary, he used to contribute about Rs. 800 per month for a Students' Welfare Fund, which he founded. He, more than put the pressure group in its place. It was during the time of his successor that the pressure group augmented its strength. So far as the appointment of the chief wardens and all that is concerned, Acharyaji had certain changes for the better. It was only when he left the Banaras Hindu University and his successor that some of the shortcomings crept in. The stranglehold of the principals, if it was a stranglehold, was increased during the time of Sir C. P. Ramaswami Aiyar, not when Acharyaji was the Vice-Chancellor of the University. I am surprised that the report while Vice-Chancellors referring to other in terms of absolute praise, has made slight distinction while referring to Acharya Narendra Deva. This has pained me and I somehow cannot understand why this discrimination was made.

So far as the law and order position in the University campus is concerned, we all admit that the position of law and order is not very satisfactory. I not at all satiswill say that it is factory. But is it worse than the law and order position in some other universities of India? Allahabad, Lucknow and many other universities have been scenes of great disorder in recent years. I do not believe that the Banaras Hindu University is in this respect worse than these universities. I should think that comparatively speaking, except for what is happening now, there has been some peace in the Banaras Hindu University campus, better peace as compared with the situation that obtains in other universities. I do not say for a moment that all is well with the University. Our Banaras Hindu standards have recently gone down in the educational institutions OF other institutions. Everywhere our

standards seem to have gone down considerably and something must be done to raise our standards. If steps are taken to correct the state of affairs at Banaras, we should all welcome it. At least a beginning is being made. But I wish to make it clear that the measures of reform are indicated not on the basis so much of the Mudaliar Committee report as on the basis of the well-known fact of the lowering of standards in almost all our educational institutions. The report as it is, in my opinion, is a worthless document. It is based on absolutely flimsy and unverified evidence. It has done great harm. It lacks grace and should not have been produced at all. It is indeed unworthy of the eminent persons who constituted the mittee. I know, Sir, the members of the Committee had no grudge against the University. But surely they have not done a good job. I have not met a single person who has approved of the report, howsoever much he may be in favour of reforms in the University.

A number of other points are there in the report about which I would like to say just a few words. Much has been said that teachers do all kinds of things, things which are not proper and they go scot-free. That is the impression which has been created by reading this report. But that is also not true, at any rate it is not more than in the case of other universities. It has been pointed out that a particular teacher availed of concessional railway tickets for taking a barat party, that a thing like that has happened in the Banaras Hindu University. This is deplorable. But did the Committee care to find out as to whether that teacher was punished or not? I understand that he was debarred by the University from the right to hold any administrative post in the University.

Another case has been quoted, namely that the head of a department—Sir, you were referring to this perhaps—in some science college at the Banaras Hindu University helped his son to do experiments.

THE VICE-CHAIRMAN (SHRI P. N. SAPRU): I must tell the hon. Member that he has exceeded his time limit by five minutes.

SHRI D. P. SINGH: What was my time limit?

THE VICE-CHAIRMAN (SHRI P. N. SAPRU): Twenty-five minutes. You have spoken for thirty minutes.

SHRI D. P. SINGH: Five minutes more, Sir.

THE VICE-CHAIRMAN (SHRI P. N. SAPRU): We have got a very large number of speakers.

SHRI D. P. SINGH: I was naturally concerned about this report.

THE VICE-CHAIRMAN (SHRI P. N. SAPRU): So, I would like him to cooperate with me in this matter.

SHRI D. P. SINGH: I would like to say just a few words. I believe that when the Committee started its work. it should have also looked into the finances of the University. I do not know why an enquiry into the finances of the University was not included in the terms of reference of the Committee. We are told that the finances of the University are in a very bad way. Recently, during the term of the present Vice-Chancellor-I do not know whether the Vice-Chancellor was responsible for it-zamindari bonds worth about Rs. 14 lakhs were purchased by the University. People say that these bonds were purchased at higher rates than the prevailing market rates.

Dr. R. B. GOUR: The prevailing rate was Rs. 37 but they were purchased at Rs. 42.

Shri D. P. SINGH: This should have been looked into by the Committee. Though this was not in the terms of reference of the Committee. I would like to say a few words . . .

THE VICE-CHAIRMAN (SHRI P. N. SAPRU): Now you are going on to a new topic. That might be a proper place to stop.

SHRI D. P. SINGH: I will just conclude. I would make a few suggestions so far as the Bill is concerned... It is true that the Bill has not followed the recommendations made by the Mudaliar Committee report in toto. Some recommendations have been fol-Mudaliar Committeelowed. The report wanted to make Vicethe Chancellor almost a dictator. That has not been done, fortunately. The Bill gives power to the Executive Council which is very good indeed but I would suggest that this Executive Council should have included one or two outstanding distinguished old students and teachers like Shri Achyut Patwardhan about whom there cannot be any difference of opinion. I would also like to. suggest that so far as the court is concerned, either you don't have a court at all because now we are going to have another comprehensive Bill or if you have it, then give it the power which it enjoyed. After all it is a nominated committee and it sits only once or twice in a year. Where is the sense in having it and not giving it the powers which it should enjoy? I have a suspicion—I hope it is not justified that a long time may elapse before a comprehensive Bill comes. It should be made absolutely clear that within 6 months, the comprehensive Bill will be introduced and the University will be given the autonomy so that the fear that the University may not get back its autonomy at all may be laid, at rest.

Though I wanted to say a few morethings, since you have told me many times to stop, I am stopping.

Shri Mahesh Saran (Bihar): Mr. Vice-Chairman, I wish to speak on this Bill because I feel I owe it to the institution where I had my earlier education, I mean the Central Hindu College which has blossomed forth into the present Banaras Hindu University.

THE VICE-CHAIRMAN (SHRI P. N. I also was a student there. SAPRU):

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SHRI MAHESH SARAN: I also feel it my duty to speak because I belong to an area which has unfortunately received the attention of the Enquiry Committee. I do so because I feel that before greater mischief is done, errors-into errors—the grievous which the enquiry Committee, perhaps unwittingly, has fallen, should be corrected. I feel very sad that a Committee of eminent men who went with very high ideals and high purpose, who have written a very good report, should have gone into matters which were absolutely irrelevant and which has created a lot of opposition. They could have easily avoided them. It was not at all necessary for them to go into those things and the fact that such an eminent Committee should write about those things without careful sifting, without finding out the correct facts about them, is a matter of great sorrow. I feel very sad that should have happened and that instead of a good and congenial atmosphere, an atmosphere of antagonism has been People do realise created there has been trouble in the University, they do realise that are difficulties in the University. Nodenies that but to have gone body which have no bearing, into facts are not correct, which are absolutely false is a thing which has created all these difficulties.

Dr. R. B. GOUR: This year in the eastern districts there were three calamities—floods, famine and Mudaliar Committee report.

SHRI MAHESH SARAN: I feel I owe not only to myself and the group criticised, but also to this House to say that if there is one State in India which is absolutely free from any provincial bias, it is the State of U.P. If I may be pardoned for saying so, to talk of a smaller group in U.P. based on regionalism is the result of hasty, if not confused, understanding of the situation. I am sorry to have to say this but it is necessary. The House

and the country should know what the Parliament and the Members of Parliament feel about the report. They should know that though we agree with the general conclusions arrived. at, we do strongly condemn methods that have been adopted. In . this connection, I would also like to say that I yield to none in my regard for the individual distinguished members of the Enquiry Committee, yet I feel that they have not bestowed that. attention to the problem concerning, this matter which it deserves; otherwise how could one explain the errors, that have crept into their report and which have been admitted by Minister?

There is another point which is very clear and that is that the members of the Committee did not realise that the time was short and they should. hurry up their report. The Committee was appointed in July 1957 and they submitted the report in 1958 and the Ordinance was promulgated because the report came The report could have come much earlier because they took dence at Banaras for 5 days only and that was probably in January.

Shri AMOLAKH CHAND: January 28th . . .

SHRI MAHESH SARAN: Therefore this Ordinance could have been avoided and we would have been happy about it because we could have considered a Bill in the ordinary course but because they did not carefully consider this aspect, things have come to this pass and we have had an Ordinance but I am glad that now we are having this Bill. There is a wellknown legal maxim that justice must not only be done but must seem to be done. In the disturbed state of affairs in the University, the best thing for the Committee would have been to steer clear of all unnecessary controversial matters.

There is another matter which has really pained me and that is that the Committee did know that there were

[Shri Mahesh Saran.] two groups, one group led by the Vice-Chancellor and the other, of Then why was it that the Vice-Chancellor was associated the enquiry? He was present all the time. I think this created a should not have atmosphere. This been so. I am only pointing out these things to show how these matters are really affecting the ordinary men regarding this report. Having said all this, I do realise that the affairs of the Hindu University are in a mess and that serious attention has to be devoted to set them right. Everybody will accept this proposition but the whole question that has to be seen is how to set it right? What are the methods? My submission is that if in the new Executive Council which is to come, the present Vice-Chancellor is one of the members, it would be a sad day for the University because you would eliminate one group and keep other group. All the groups must be eliminated. It is very sad that I have to say this. It may be that the present Vice-Chancellor may be a very nice man-I do not know anything about him. But I have the feeling that when there are doubts in minds of people, when there are two groups and it is publicly declared that he is the leader of one of the groups, it is not proper that we should have him in the Executive Committee . . .

SHRI B. B. SHARMA: He will be the Chairman of it.

Shri Mahesh saran: That will complicate matters, that will not smoothen matters. That will not create an atmosphere of harmony and of goodwill.

Therefore, I am obliged to make this suggestion.

Now, Sir, I do not know whether it is necessary for me to talk of preserving the autonomy of the University but we cannot and should not ride principles to death and in the circumstances that exist, it is our clear duty to support the Government in trying to solve this problem. I should

have, in other circumstances, said that nominations are not good but, in the present circumstances, of course, the whole body is nominated and I do not mind it because we are going to have very soon a comprehensive Bill which will see to these things.

Now, Sir, coming to the Bill, it is good that the Prime Minister made it clear that this Bill is a temporary measure and that it will be replaced by a comprehensive Bill of a permanent nature. When that Bill comes, it will be time for us to see that the University is placed on sound and democratic foundations. the Bill itself, I am glad that the Screening Committee has been transformed into a Reviewing Committee and I am glad that before action is taken, the Solicitor-General's advice will be sought. As things stand at the present moment, people are fearing all sorts of things and people are afraid of this Screening Committee. glad that this change has been made and, with the suggestion that I have made, that the Vice-Chancellor should not be on the Executive Council, I think things would improve, things would be much better and the people would take the new legislation with a little bit of grace.

One word more and I have done. The Executive Council contemplated under this Bill will be a small body of nominated persons. It is desirable that it should seek the advice of the court more frequently than an elected Executive Council would normally do and, therefore, my submission is that this court should meet more often than it used to do before. I do not propose to go into the question whether it is desirable to have the court function only as an advisory body because that matter will come up later when the whole matter is gone through. That question need not be dealt with here now.

Sir, I have said whatever I felt about it. I was, in the beginning, very doubtful whether I should speak but I felt that a great injustice had been

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done. A feeling of resentment is gaining ground in the minds of people by unwarranted remarks and it was necessary for Members to point out that these errors which have crept in have created disappointment and discouragement to the people. Therefore, I spoke a few words. I hope this will be taken note of by the Minister. Otherwise, I give my full support to the Bill.

PROF. A. R. WADIA (Nominated): Mr. Vice-Chairman, I rise to support the Bill not with any sense of pride or any sense of joy but genuinely with a heavy heart for the reason that as an educationist I believe in the autonomy of a university but I believe that there is one thing more precious in a university and that is the health and life of the university. Unfortunately, have been aware that for the last ten years, this autonomy has been abused, very grossly abused, so as to necessitate the resignation of a series eminent Vice-Chancellors. most Therefore, I congratulate the Education Minister on the courage he has displayed in tackling this problem and in bringing forward this Bill. I do agree with several critics both in this House and outside the House that the Government of India has slept too long over the affairs of the University but one can appreciate the difficulties of the Government. Anyway, I am glad that it has fallen to the lot of an old student of the Banaras Hindu University to have the courage to set things right. Sir, the Banaras Hindu University is not the result of mere legislation: it is the result of a vision, of a dream of a great patriotic Indian who described himself as a great beggar and succeeded in collecting lakhs and crores of rupees for the realisation of that dream. I am very sorry that Dr. Gour has tried to bring down the Banaras Hindu University to the level of other Universities. I think there is a special sense in which the Banaras University occupies a very special position among the Universities in India. It was founded in order to encourage and resuscitate the culture. It was definitely

founded as an all-India institution. It was definitely founded as the first residential University in India and, more than all else, it has been Centrally administered and fifty-five lakhs of rupees go to the support of that University from the coffers of the Central Government and so, I think, it is our responsibility to see that money is made good use of, that no party or group is allowed to exploit The money, after all, the situation. comes out of the pockets of the tax pavers and especially the elected representatives of the tax should be very cautious, should very alert, in seeing that the money is well-spent.

Well. Sir, I share with the Education Minister his misgivings about some of the recommendations of the Select Committee.

[Mr. Deputy Chairman in the Chair]

I see the expediency of introducing these changes. I see the expediency of introducing the Solicitor-General but I think he has been brought in in the wrong place. First of all, it is Executive Council that has to be convinced that there is a prima facie case against a particular officer and then it has to send up the case to the Solici-The Solicitor-General tor-General. has to certify that there is a prima facie case against that man. In that case, it will be sent to the Reviewing The Reviewing Commit-Committee. tee will collect evidence, will give a chance to the accused person, if I may use the expression, and then send it back to the Executive Council action. Now, it seems to me that it would have been infinitely better, infinitely more legal and infinitely more constitutional if the Executive Council was authorised to send up the case directly to the Reviewing Committee and the Reviewing Committee went through the case, made out a case and then had it sent up to the Solicitor-General. If the Solicitor-General gave the opinion, "Yes, there is a foolproof case against this gentleman", then it

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[Prof. A. R. Wadia.] would not have been left to the Executive Council to say "Yes" or "No". They would have been bound by the opinion of such a high legal officer but, unfortunately, there is no move any amendment as that would only delay the Bill.

Now, Sir, personally I think that there cannot be or at least should not be two opinions about the necessity of appointing a Committee of enquiry. I think the Education Minister made out that case very strongly. As for myself, even after reading report, if I had felt that the Committee need not have been appointed, I would have had to change my opinion after what I have experienced as to what is happening in Banaras during the last three weeks. I can only say, 'circumspice' look around. What has been happening during the last three weeks? The Vice-Chancellor is kept out of the campus: the Pro-Vice-Chancellor's house is picketted. He is an old man of 75 years. The Registrar's house is picketted. There have been threats that the telephone lines will be disconnected and this has gone on for three weeks. I can excuse a body of students in a moment of excitement doing something which will not stand the test of reason. I can understand that students do get excit-We know the crowd psychology but these cool, calculated, deliberate acts day after day make one suspect some better brains are behind all these tactics than the poor students can command.

Well, Sir, Dr. Gour has been very eloquent; I admired his speech. He should have been a lawyer, he would have made a great name as a lawyer, and the duty of a lawyer is to take advantage of small little points so that even criminals can be let off being given the benefit of doubt. That is the unfortunate weakness of the British criminal law. And he has played his part beautifully. But from the other standpoint I would have appreciated Dr. Gour's reaction to what he saw in Banaras-because he went a day before I went-I would have appreciated his reaction, either of condemnation or of praise, about the tactics of the students, who standing at the gate of the house of the Pro-Vice-Chancellor and not permitting even a man like myself or my friend Mr. Basu to enter the house.

SANTOSH KUMAR BASU SHRI (West Bengal): Or Dr. Kunzru.

PROF. A. R. WADIA: In fact there is a comic side to it.

SHRI H. N. KUNZRU: Dr. Raj Bahadur Gour who was so eloquent did not say anything about it.

DR. R. B. GOUR: So let us togethercondemn the Vice-Chancellor and thestudents.

SHRI H. N. KUNZRU: I shall speak. tomorrow.

Prof. A. R. WADIA: These Ayurvedic students came to see me and I said: I want to see the Pro-Vice-Chancellor. He said: "Yes, Sir, vou can see him as a Member of Parliament, not as a member of the Executive Council." I asked him: How am I to distinguish myself as a Member of Parliament on the one and a member of the Executive Council on the other? I said it affected my self-respect and I refused to go in those circumstances. Then he said he would consult his colleagues. And in the afternoon I received a letter that. "you and Mr. Basu would be welcome to visit the P.V.C." We went there. As we were coming out one of the picketers thrust a bit of paper into my hand and said: "You please sign that you were permitted to go". Naturally I refused to sign. Then in the evening when the Ayurvedic College students saw me again they made it a grievance against me that I did not sign in the afternoon. I said: Why should I sign? I do not want your permission to go and see the Pro-Vice-Chancellor. He said: Then, Sir, don't blame us if weBanaras Hindu University

do not permit you to go tomorrow. Well, I complained about this to some other members of the action committee, and they were a little more reasonable and sensible and they prevailstudent leader upon the the Ayurvedic College students withdraw from his position. Fortunately or unfortunately, next day we had no time and we did not go. Now, I should have liked to hear something of the reaction of Dr. Gour to this sort of tactics. Suppose Dr. Gour has a personal enemy and that personal enemy collects a few people and stations them at his gate and prevents his clients from getting in, prevents his relations from getting in, prevents his friends from getting in, prevents him from getting out, even to attend the session of the Rajya Sabha, what would his reaction be? I say it would have come with great force from him if he had said one word in condemnation of this sort of tactics. Unfortunately, he has not done it. He has played beautifully, he has played very well, the part of the opposition leader, but not as a Member of Parliament with that sense of responsibility that we expect of one. I am sorry to say that. Sir. but it is my firm conviction.

Well, Sir, it seems to me that at the present moment the strike is being that conducted on the principle of Hindustani proverb, well-known मेरे को कोई न मारे तो मै सारे गांव को मारू Nobody opposes them. For certain reasons we do not wish to them and therefore they are full advantage of it. How long this sort of thing is going to continue, I do not know; it is in the laps of Gods.

Now, Sir. coming to the Mudaliar Committee report it is a very forthright report, a very frank report, but I do agree with the Education Minister and many others who have said that it could have been better drafted. It has a few errors, but these errors do not affect the major portion of the report, or the main contentions of the report. Now let us not forget,

Sir, that whatever may be the defective draftsmanship of the report, in the other House the other day a member of the Committee, Mrs. Kripalani. spoke on the floor of the House expressing her regret that this expression "Eastern Uttar Pradesh Group" had got in. She expressed her regret not merely on behalf of herself but on behalf of all the members of the Committee. Now, is not that a very courageous act at the same time? I see no particular credit in it because I am perfectly certain that when they referred to the Eastern Uttar Pradesh Group they, by no means, intended a denunciation of all the inhabitants of Uttar Pradesh or of all the teachers from U.P. or of all the students from U.P., because no sensible person would make such a denunciation.

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SHRI NIRANJAN SINGH (Madhya Pradesh): Who has done it?

PROF. A. R. WADIA: Well, Sir, it is a matter of interpretation. You take the word very literally. There are many loose expressions which used, for example, we say: Jews are money-grabbers. Certainly not Jews are money-grabbers. We often use such loose expressions . . .

SHRI D. P. SINGH: But this expression has not been generally stood in the sense in which you say it has been.

Prof. A. R. WADIA: I did not care to interfere when the hon. Member was on his legs and I do not wish to be interfered with by others when I am on my legs, and I am not going to interfere when other people speak.

Well, this is the plain position. A regret has been expressed by Mrs. Kripalani on behalf of the members of the committee and by the Education Minister on behalf of the Government that this was unfortunately a wrong expression. I am aware that graph 30 with reference to the students has caused bitter resentment among all the students.

[Prof. A. R. Wadia.] may be mischievous, and students who are perfectly gentlemanly, perfectly law-abiding, even they resent it and very rightly resent it. I wish that the report had been more carefully drafted.

Now, Sir, coming to the strike at the present day. I am glad there is at least one point on which I can whole-heartedly agree with Dr. Gour and that is his reference to the students of the Ayurvedic College. We have spent nearly nine hours with them and I don't mind admitting on the floor of the House that their grievances are absolutely genuine. They do need a good principal; they do need better teachers; they do need better hostel facilities. Sir, I was taken round the Ruia hostel where the Ayurvedic College students are housed and I was ashamed literally ashamed to go to that hostel; it is so bad, and I told the Vice-Chancellor about it, and the Vice-Chancellor showed me minutes of a previous meeting when they had asked for more money from the University Grants Commission, to do away with all these defects. There is no water in the pipe; flush is not working; there are so many defects in that Ruia hostel. It is dirty with no amenities whatever. If I were a student of the Ayurvedic College I would certainly resent it.

Now, Sir, the interesting point is this. They want better hospital facilities, and I find that the Executive Council, the old Executive Council, not the new one, has already recommended the establishment of a hospital with 300 beds. The students demand a hospital with 1,000 beds. Now, I am afraid that is a very tall order, and I told them so and I am glad that they appreciated the reasonableness of my argument that 1,000 beds would be too costly a proposition. Even a big city like Bombay or Calcutta may not have a hospital with 1,000 beds. Then they modified their position by saying: We don't want it immediately; it could be in ten years. I said: Ten years is not a long enough period; you may

get it in twenty years. Anyway, I appreciated the reasonableness of the students on that point.

Now, Sir. unfortunately this agitation of the Ayurvedic College students. has been tagged on with a very, very virulent attack on the present Vice-Chancellor, Sir. last January this. little thing was produced, this memorandum of the students of the College of Avurveda of the Banaras Hindu University. In that they express their thanks to Narendra Devaji and to Rajkumariji for promising to send a particular individual as their principal, because they wanted him. Now it is very interesting and I should like to draw your attention to this sentence which occurs: "We are grateful to the present Vice-Chancellor, Dr. V. S. Jha, who has very recently taken this matter seriously in his hand. We believe that he is doing his best." Now, Sir, the interesting point is that I knew nothing about the existence of this document in January itself, but when I went to Banaras it was placed in my hands, and when it was placed in my hands this particular sentence had been scratched out in ink.

Now, unfortunately facts cannot berubbed away by blue pencil marks or red pencil marks. The fact remains that Dr. Jha in January 1958 took up a strong attitude and supported the demand of the students for a particular principal. Now, if between January and September Dr. Jha had changed his attitude, if he had said,.. 'well in January I wanted this manbut now I do not want that man' I can understand the anger of the Avurveda College students and their rubbing out this sentence. The fact is that Dr. Jha right up to this moment continues pestering the Education Minister and the Education Minister continues pestering the Health . Minister to get this gentleman in the interests of the Ayurveda College of the Banaras Hindu University. Under these circumstances is it fair, is say honourable to all things against the Vice-Chancellor, to keep him confined to his house and.

once he has left the house not to permit him to return to the campus even? I leave it to the Members of this House to make up their mind about it.

MR. DEPUTY CHAIRMAN: It is time.

Prof. A. R WADIA: Sir, I have got many points to say. I am in your hands. If you allow I may go on. Because there are certain things which I am in a position to say but which others will not be in a position to say.

Sir, it seems to me that the demand for the resignation of the Vice-Chancellor at the present moment is certainly unjustifiable. One cannot deny the existence of a group. That fact has not been denied even by the Opposition; it has not been denied even by the strongest protagonists of the Eastern Uttar Pradesh group. That group It was that group that was responsible for the resignation of successive Vice-Chancellors. Now, if at the present moment the present Vice-Chancellor, conscious of the existence of this group, wants to purify the University and wants to take certain action against these people, it is very unfair to call him the leader of another group. After all, the Vice-Chancellor has to carry with him the sympathy of the people at large; he cannot do things by himself. He has to carry with him the sympathies of the Executive Council and of the Members of the Court. There may be some people against him but he has right to see that there are some people on his side and I think it would be grossly unfair to say that he is building up another party, another group. You might as well say that the Judge who tries a batch of criminals is the leader of a group against the criminals. It seems to me most unfair.

There has been another charge against the Vice-Chancellor that he has not denounced the Mudaliar report. Now, how is he concerned with it? How can he and why should he? He was not a member of the Committee.

Dr. R. B. GOUR: But he assisted the Committee all right.

PROF. A. R. WADIA: What do you mean by saying he assisted the Committee. Of course he was present. If you suggest even for a moment that the mere presence or an occasional answer by the present Vice-Chancellor would affect the judgment of a man like Dr. Lakshmanaswami Mudaliar, of a man like Mr. Justice Mahajan, of a man like Shri Navroji J. Wadia, of a public leader like Mrs. Kripalani or of an independent man-not politically independent because he belongs to Congress Party—who has been Chief Minister of an important State. if you think that these five people would allow themselves to be dominated by the present Vice-Chancellor, either you are over-rating the abilities of the present Vice-Chancellor or miserably under-rating the gence of these five great people. I venture to submit that there can be no reason for suspecting the present Vice-Chancellor in this.

Now, there is another important. point. There again I am more or less in agreement with Dr. Gour-not completely. Anyhow he was trying exonerate the students and I am really tempted to ask a question-is the prestrike really a students* strike? Мy own experience goes that the vast majority of the students has nothing to do. it. I addressed as many as seven meetings; I was heard in pindrop silence in six meetings. I was warned that I might expect some trouble in the Science and Arts College, but even in the Science College I was listened to with perfect courtesy in pin-drop silence-much greater silence than I experience in this House. It is only in the Arts College that I was heckled, not during my speechthey listened to me with perfect courtesy even there—but at the end the speech when three students who, I understand, have the honour to belong to the Communist Party wanted! to ask questions.

SHRI V. K. DHAGE: What is the meaning of 'free' students?

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PROF. A. R. WADIA: I said three. Now, the Chairman was very courteous and he asked me whether I was prepared to answer questions and I said, certainly, for if I had refused, they would say I was funky and I did not want to leave that impression. But unfortunately instead of asking questions they began haranguing and they made all sorts of statements against the Mudaliar report, against this person and that person. Of course there were people distributed in the "hall who shouted in their support.

Anyway, I have had in my long life as a teacher many opportunities of dealing with very awkward situations with students and I am proud to say that I emerged successful. On this occasion I felt a little depressed that I had failed, that I could not convince these Ayurveda College students -change their tactics and to adopt a more human and humane attitude to an elderly gentleman of 75 'felt depressed but that sense of depression completely disappeared the next morning when I was visited by another set of students represented by the President of the Banaras Hindu University Union and he assured me that the vast majority of the students were tired of this sort of strikes, were tired of this sort of thing. Now, Sir, the question arises, why is it that a handful of people are trying now to paralyse the University? The answer is very simple. I remember as a student, there was an address given by Gopal Krishna Gokhale and in that address he said, we, Indians, righteous indignation and I am afraid that unfortunate characteristic clings to us even in these days of our independence and freedom. $\mathbf{w}_{\mathbf{e}}$ righteous indignation. When we see a wrong we do not have courage enough to oppose it tooth and nail; we still want to act in the line of least resis-: tance.

Dr. R. B. GOUR: And that is why you are not condemning this report.

PROF. A. R. WADIA: I have condemned what needs condemnation.] can't condemn the whole report because there are a few errors or cause it is bad draftsmanship.

Well, Sir, that is the real reason. Further we had very long talks with some members, some very prominent citizens of Banaras and one of them had the courage to say that it is not a students' strike at all. It is engineered by the people who are afraid of this Reviewing Committee 'fighting with their backs to the wall.' They have hired these people. That is the allegation made. Right or wrong, I don't know. I merely say it for what it is worth. And I am inclined to accept that, for this reason, because I know the psychology of the Indian student. You can always argue with them. They are a fine set of warmhearted young men, with a certain amount of idealism. If you are reasonable and if you one reasonable enough to accept their grievances, when they are real grievances, they will be on your side. If you feel that some of their grievances are unreasonable, you can still argue with them for half an hour, for one hour, two hours and ultimately, bring them round.

Dr. RAGHUBIR SINH (Madhya Pradesh): Why not try now also?

PROF. A. R. WADIA: For this reacon, that they are not students, they are the agents of certain other people.

There is another little thing which I would like to refer to and that is the very biassed attitude of the press as represented by the P. T. I. Whatever may be the personal grievances of the correspondent against the authorities, one thing we expect of a news correspondent is that he will be exact and fair in the despatches that he sends to his head office. When an important communique was published over the signatures of men like Igbal Narayan Gurtu, Achut Patwardhan, Mehta and so many others

SHRI H. N. KUNZRU: And Rajaram Shastri.

PROF. A. R. WADIA: Yes, Rajaram Shastri and so many others, it was the duty of the correspondent to have sent it out straight, as a whole document. But what did he do? He struck out the one paragraph which has something to say in favour of the present Vice-Chancellor. Is it fair? Is it not hitting below the belt? How can we have faith in these newspaper reporters if they do not do their duty. and if they manipulate things in their own interests? The Government is giving, I understand, a very big grant to the P. T. I. and very rightly, but I trust the Government will see that they at least get an explanation why this distorted version was sent away.

Sir, before I sit down . . .

DR. R. B. GOUR: By the way, when did this happen?

Prof. A. R. WADIA: Very recently, I do not have the document now, but it happened very recently, during the last three weeks.

Before I sit down, I should like to refer to one experience of mine. It was in the year 1947-48. We gained independence. We had gained freedom. $\mathbf{B}\mathbf{y}$ that time Ι the complete confidence of my dents. I called them together and told them very frankly, "You have played a very important part in helping the Congress party to achieve our freedom. The country is grateful to you for that."

DR. R. B. GOUR: The Congress party?

Prof. A. R. WADIA: Yes, the Congress party. Then you, at that time belonged to it. Everybody belonged to it. There was no other party at that time.

Dr. R. B. GOUR: It was the Indian National Congress.

Prof. A. R. WADIA: All right, the Indian National Congress which we, in short, call the Congress Party. Even today it is the Indian National Congress, rightly or wrongly.

Sir, I appealed to them and told "This is the time when vou should dissolve the Students Congress. Go back to your studies. Prepare yourselves for the great tasks that are awaiting you. You are going to be the future leaders of India." They agreed. I felt it was a great triumph for me. Fortunately or unfortunately they had to go to political masters and the Ministers of that day would not permit them to dissolve the Congress. That was my defeat. And I venture to think, with all the events of the last ten years, that it was a defeat for the country. The Congress Ministers, flushed with success, would not see beyond the tip of their nose. They could not see what consequences they were sowing and what they were building up by encouraging students in this sort of life.

still Well, Sir, I have faith ín Indian students. I have served South India. I have served in West India and I have served in Central And everywhere my rience has been the same. And in spite of my apparent failure, I still have faith in the Banaras Hindu University students. And I still believe that if they will only be left alone by these people who are afraid of facing Reviewing Committee, Banaras Hindu University has a great future. Sir, we all know that this is only a temporary measure and great and comprehensive measure is going to come.

Dr. RAGHUBIR SINH: In how many years?

Prof. A. R. WADIA: Well, Sir, in my own interest, I want it to be within six months, because I find it very inconvenient to go all the way from Bombay to Banaras. But I leave it to the Government, because they may be having their own difficulties. I don't know. But I do hope it will not be more than one year.

Well, Sir, this University is bound to get its autonomy. What I mean by autonomy is non-interference by [Prof. A. R. Wadia.]

Government, and I accept that principle even if the Government pays money. But I do not mean by autonomy this blessed principle of eleccreates parties, tion which creates groups. The Banaras Hindu University is not the only university that has suffered from this disease. We, in Bombay University from the same disease ten years ago and the Government of Bombay appointed a committee of which I happened to be a member. And we came to the conclusion that the principle of election should be reduced as much as possible in the university. That is the only way to restore health. That is the only way to permit the teachers and the professors to devote themselves, their whole time and their best energies to the task of teaching and improving their knowledge and carrying on research, instead of frittering away their time in building up parties. caucuses, in canvassing and getting the support of students to canvass for them which is a very unhealthy thing. And when this comprehensive legislation comes into existence, I do hope something of this type will be borne in mind.

Well, Sir, all of us are interested in the Banaras Hindu University. ther we belong to Uttar Pradesh or not, does not matter a bit. Banaras has got great traditions. It is a great centre of Hindu culture and even today, it is the centre of a great university and this great University stands for the whole of India. Let us not look at it and its problems from the standpoint of this province or that province. Let us look at it as Indians first and Indians last.

Dr. R. B. GOUR: Sir, before any other hon. Member begins his speech, may I make one thing clear? I think Prof. Wadia seems to have the complaint that I have not said anything condemning the students.

Prof. A. R. WADIA: It is true.

Dr. R. B. GOUR: Purposely I have said it and I have said it to Prof. Wadia and also in the House in many words that it is only the Ayurvedic College which is involved this matter. So let us separate this business and let us tackle the problems connected with solves the matter. That is all.

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PROF. A. R. WADIA: They are doing

Dr. R. B. GOUR: That is exactly the point.

श्री टी० पाण्डे: उपाध्यक्ष मुदालियर कमेटी की रिपोर्ट में उत्तर प्रदेश के पूर्वी जिलों का जिक्र किया गया है। मैं भी उमी क्षेत्र का रहने वाला हूं ग्रौर बलिया जिले का रहने वाला हुं, जिसकी कई बार चर्चा की गई है।

श्री क्या॰ स्॰ तन्खाः (उत्तरे प्रदेश) : यह भी कहिये कि मैं पांडे भी हूं।

श्री टी० पाण्डे: मैं पांडे भी हं, जिसके बारें में इसमें विशेष रूप से चर्चा है। किन्तू यह मेरा दुर्भाग्य है कि मेरा उनमें से किसी के साथ संबंध नहीं है ।

3 P.M.

ग्रभी मैंने एक शिक्षाशास्त्री का भाषण मूना । मुझको वह भाषण एक शासक का भाषण प्रतीत हुआ, एक शिक्षा शास्त्री का कम प्रतीत हम्रा। भौर इसके लिए में क्षमा चाहता हं। शिक्षा मंत्री ने जो विधेयक उपस्थित किया है उसी के बारे में हमको कुछ ऐसी बातें सुनने को मिलीं, जिन से उस एक ग्राक्षेप का प्रतिकार होगा जो कि कमेटी के विवरण में हमारे ऊपर किया गया है। हमें उनके भाषण से बड़ी निराशा हुई। इसलिए मैं स्रापसे कुछ निवेदन करना चाहता हूं। मैं कमेटी के विवरण को ज्यों ज्यों पढ़ता हूं उससे मुझ बडी निराशा होती है। उसमें महान व्यावत है, उनके अनुभव भी बड़े है और कई क्षेत्रों में उनके कास भी है। लेकिन नदेसर के राज महल में बैठ करके जैसा विवरण उन्होंने उपस्थित किया उसमें भी कुछ लोगों ने काम

किया, कुछ लोगों ने काम नहीं किया और जो विवरण उन्होंने उपस्थित किया वह मझको एकतरफा मालूम होता है। मुझ को ऐसा मालुम होता है कि ऐसे महापूरुषों के ऊपर श्राक्षेप करना मनासिब नहीं है। लेकिन हमको ग्रौर वहां के निवासियों को उन्होंने अभियुक्त घोषित कर दिया है ग्रौर हम इस सदत्व के समक्ष एक ग्रभियक्त की दृष्टि से सफाई देने के लिए खड़े हैं। यह स्थिति उन्होंने उपस्थित कर दी है जो न उचित थी स्रौर न जिस ग्रावश्यकता थी।

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हिन्द विश्वविद्यालय काशी में स्थित है ग्रौर देश के महान पुरूष महामना पंडित मदन मोहन मालवीय ने उसकी स्थापना की थी। काशी नगरी विद्या का केन्द्र सर्वदा रही है भौर यह उचित था कि विद्या का यह मंदिर, सरस्वती का यह भवन उसी स्थल पर स्थापित हम्रा । मालवीय जी ने शरू से ही इस बात की कल्पना की थी कि इसका भारतीय रूप रहे और ग्राज भी वह वद्यमान है।

ग्रब मैं कमेटी के विवरण के सम्बन्ध में ग्राप से जिक करना चाहता हूं। इसके पहले में चाहता हूं कि इस विश्वविद्यालय की सेवाग्रों को म्राप देख लें 🖣र उसकी क्या विशेषताऐं हैं उसे भी श्राप देखलें। पहली बात मैं भ्रापसे यह कहना चाहता हूं कि मालवीय जी का यह स्वप्न था कि हिन्दू ग्रादर्शों के ग्राधार पर, भारतीय संस्कृति के ग्राधार पर, एक विश्वविद्यालय की स्थापना की जाय। विश्वविद्यालय उसी का मर्त्तस्वरूप है । जिन दिनों हमारे देश में म्रग्रेजों का शासन था, इस विश्वविद्यालय की महान सेवाएं रही हैं। मै यह जानता हूं कि जिस क्षेत्र में यह विदव-विद्यालय आज है वहां १५, २० जिलों की जनता का जो नेतृत्व उन्होंने किया है वह हमारे इतिहास में सर्वदा ग्रमर रहेगा। वहां के विद्यार्थी, वहां के ग्रध्यापक ग्रौर वहां का सम्बन्धित वातावरण सर्वदा ऋगुम्रा का काम करते रहे हैं। सन् १६२० के उस महानयुद्ध को मैं देखता हं, सन् ३० के युद्ध को देखना हं,

सन् ३२ के युद्ध को देखता हुं ग्रौर सन् ४२ का जो ग्रं तम मंग्राम हम्रा उसमें यहां के विद्यार्थियों ने ग्रौर यहां के ग्रध्यापकों ने हमारा नेतृत्व किया है ग्रौर ग्रादर से हमारा मस्तक उनके झुकता है।

ग्रब में विश्व वद्यालय की ग्रवस्था के बारे में ग्रापसे जिक्र करना चाहता हं । ग्रापने देखा होगा कि सन् १६४२, ४३ में जहां १६५२ लड़के थे, ऋ।ज सन् १६५७, ५८ में नप्रन६ लड़के है। ग्रनेक विभाग खुले हैं **ग्रौर बहुत से भवन बने हैं। उत्तर प्रदेश की** सरकार ने ग्रौर केन्द्रीय सरकार ने भी विशेष अनुदान दिये हैं और विश्वविद्यालय उन्नति के पथ पर निश्चित रूप से है।

अनुशासन के सम्बन्ध में मुझे आप से यह निवेदन करना है कि १६२०, १६३०, १६३२ और १६४२ इन को छोड करके जब कि भारतीय स्वतंत्रता संग्राम अत्यंत तीन्न गति पर था, यह विश्वविद्यालय कभी भी एक ख।से समय के लिए बन्द नहीं रहा श्रन्शासन की इस कमेटी में बड़ी चर्चा की गई है। एक सज्जन ने कहा भी कि यह एक ऐसा क्षेत्र है कि ने विवरण लिख दिया है कि इस में तो किसी तरह का श्रनुशासन नहीं है। पलिस नहीं जा सकती, उसका कहीं प्रवेश नहीं है। मैं ग्रापसे निवेदन करना चाहता हं कि प्रिंस ग्राफ वेल्स जब पधारे थे तब भी यह प्रदन उपस्थित था। उस वक्त मालवीय जी थे ग्रौर पुलिस की सहायता लिए बग़ैर शांति ग्रौर म्रमन कायम किया। समुचा विश्वविद्यालय बन्द था, विद्यार्थियों ने हड़ताल कर रखी थी जबिक प्रिस आफ वेल्स युनिवसिट, के प्रांगण में पधारे थे।

श्री नवाब सिंह चौहान (उत्तर प्रदेश) : इसीलिए नाराजगी हैं युनिवर्सिटी से।

श्री टी० पाण्डे : मुझे बडा खेद है श्रीर मैं इम बात से बहुत दू: वी हुं कि वर्तमान समय में [श्री टी० पाण्डे]

पुलिस की सहायता एक दो बार लो गई है। यह कोई ग्रच्छी चीज नहीं है हिन्द विश्वविद्या-लय के लिए। हडताल की बड़ी चर्चा की गई है कि हड़ताल, है बड़ी गड़बड़ी है। मै श्रापसे निवेदन करना चाहता हूं कि मेरा भी दो तीन विश्वविद्यालयों से सेवा करने के दृष्टिकोण से सम्बन्ध है, ग्रध्यापक होने के नाते नहीं । मैं इलाहाबाद विश्वविद्यालय को देखता हं. लखनऊ विश्वविद्यालय को देखता हं। तो मझ को यह देख कर आश्चर्य होता है कि यदि श्रन्तायन की दिष्ट से हम इन तीनों विश्व-विद्यालयों का तूलना करें तो हम यह पाते हैं कि हिन्दू विश्वविद्यालय में अनशासन म्रविक है, डिसिप्लिन म्रधिक है। यह तो इस विश्वविद्यालय की हालत हैं और ऐसी दशा में इम विश्वविद्यालय की उन्नति होनी चाहिये। इसको भ्रागे बढाना चाहिये। फिर क्या कारण है कि इस कमेटी की स्थापना हुई। इसके कोई कारण जरूर रहे होंगे। कारण दिये गये है। इसमें कड़ा गया है कि भ्रध्यापक राजनीति में हिम्सा लेते है। उत्तर प्रदेश के पूर्वी जिले और बिहार के पश्चिमी जिले के लोग दरिद्र होते हैं, उनको खाना नही मिलता है ग्रौर वे पढना चाहते हैं । वे विद्या के ग्रनरागो हैं, वे सरस्वतों के मंदिर की उपासना करना चाहते हैं, वे काशी चले आते हैं; पढ़ते हैं श्रीर फीस नहीं देना चाहते हैं, इसलिए हड़ताल होती है। प्रगर महापूरुषों की, कमेटी के सर्वमान्य परमपुरुषों की यही फाइंडिंग है तो वे दया के पात्र है। मैं यही ग्रापसे कहना चाहता हूं।

दूसरो एक बात वहां के एक किमन्तर साहब के सम्बन्ध में कही जाती है। मैं उनके सम्बन्ध में कुछ नहीं कहना चाहता हूं। मैं उनको ग्रधिक जानता हूं। उनकी इस कमेटी के सदस्य जितना जानते हैं, उसमे ग्रधिक जानता हूं। लेकिन मैं यह कहता हूं कि उन्होंने यह लिखा है कि मझ यह भूचना मिली है कि यहां के विद्यार्थी ग्रीर कुछ ग्रध्यापक भी ग्रनैतिक ग्राचरण करते हैं। मेरा सिर लज्जा

से झुक जाता है कि ऐसे पुरुषों ने स्वयं को नहीं देखा, किन्तू दूसरों को देखते हैं। मुझ एक घटना याद ग्रा गई है। उन दिनों मैं काशो म था। जब कोई स्कृत, कालेज बन्द होता है तो बहुत से विद्यार्थी एकवारगी निकलते हैं। एक घुड़सवार सिपाही चला जा रहा था। उसके पैर में जो जुता था वह किसी विद्यार्थी के सिर पर लग गया । विद्यार्थी न एतराज किया ग्रौर उस पर उसने कहा कि तुम ग्रपना सिर उठा कर क्यों नहीं चलते हो । ग्राप विद्यार्थियों की जानते हो ह, हम भी जानते हैं, युग भी जानता है, सदन भी जानता है ग्रौर सदन के बाहर भी लोग जानते हैं। चीप एजिटेटर्स इसके लिये रिस्पांसिविन हैं भ्रौरस्क्रोनिंग कमेटी के डर से हैं, यह कर रहे श्रासान है। लिकन स्थिति को सम्भालना बडा कठिन होता है। वह कुछ ही लोग कर सकते हैं। भ्रब देखिये उसका नतोजा क्या होता है। वह सिपाही हंटर उठा करके मारने को तैयार हो जाता है । फिर ५० विद्यार्थी जमा हो गये ग्रौर उस मियाही को घोडे पर से उतार कर के कहा कि ग्रगर इस रास्ते पर से फिरकभी जाश्रोगे तो ठोक कर दिये जाग्रोगे। इस पर वह सिगाहो महाशय भाग खडे हुये । एक सब इंस्पेक्टर ने ग्राकर के क्षमा मांगो और मामला रफा दफा हो गया। यह मामला गया ग्रधिकारियों के पास ग्रीर ग्रविकारियों के पास सारी बातों की चर्ची क्लब में होती है। उन्होंने कहा कि इन विद्या-थियों का क्या ठिकाना है, के सब मे सब जाते हैं वश्यायों के यहां, इनकी यही हालत है, ग्रौर कुछ ग्रध्यापक भी जात हैं। उन्होंने एक रिपोर्ट लिख दी और श्राप वहां गये तो उस रिपोर्ट को देख लिया । फिर ग्रापने उसे प्रकाशित कर दिया और सब को चरित्रहीन घोषित कर दिया । यह महाप्रूषों की लीला है ग्रौर म यही कहंगा कि वे दया के पात्र हैं। दूसरी बात यह कही गई है कि उप कुलपतियों के इस्तीकों का एक तांता लगा हुआ है। यह उत्तर प्रदेश का पूर्वी हिस्मा है जिसमें ५, ६ जिले ह ग्रौर जिसमें प्राय: सभी एक दूसरे से जुटे हुए हैं। ग्रौर ये हावी है ग्रौर साहब दूसरों को निकाल दिया जाता है। में ग्रापको बतलाता हुं, जरा ग्राप फिगर्स भी देख लें।

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डा० डब्ल्यू० एस० बालिगे: जरा रेफरेंस भी देख लीजिये।

श्री टी० पांडे: दलवन्दी की चर्चा है। तो हिन्दु विश्वविद्यालय में ५७५ ग्रध्यापक है जिनमें ८६ उत्तर प्रदेश के पूर्वी जिलों के हैं। १५:०५ प्रतिशत ग्रध्यापक यहां के पढ़ाते है। ये १५ फीसदी जो लोग है ये सभी के ऊपर हावी हो जाते हैं ? यह तर्क मेरी समज में नहीं ज्ञाता है। काशी में यह विश्वविद्यालय निञ्चित रूप से स्थित है। किताब में लिखा है कि काशी नगरी त्रिश्ल पर बसी हुई है लेकिन देखने में नही ग्राता है। हम सब उसके चारों तरफ बसे हए हैं। तो हमने यहां के १५ प्रतिशत अध्यापक रखें हैं। मैं आपसे पूछना चाहता हं, एज्केशन मिनिस्टर साहब यहां नहीं हैं, लेकिन उनसे भी में पूछना चाहता हं कि स्रतीगढ़ युनिवर्सिटी है, शान्ति निकेतन है, हैदराबाद युनिवर्सिटी है, खड़गपुर ग्रौर शिवपुर में इंजीनियरिंग कालेजेज है ग्रौर न मालम कितनी प्रयोगशालाएं देश में खुली हुई हैं, तो ये जिन स्थानों पर ग्रवस्थित हैं वहां के इनमें कितने ग्रध्यापक हैं, कितने विद्यार्थी हैं ग्रौर कितने कर्मचारी हैं कभी इस पर भी गौर किया है ? उत्तर प्रदेश के पूर्वी जिलों में काशी स्थित है, तो काशी को कहीं अन्यत्र उठा ले जाइये । हम तो भूखे हैं, गरीब है स्रौर श्रापकी राय में हमारा श्राचरण भी शृद्ध नहीं है ग्रौर ग्रापकी राय में हम दलबन्दी भी करते हैं तो फिर हम कहां जायं। ऐसे लोगों के बीच में, ऐसे ग्रनाचारियों के बीच में काशी नगरी का रहना बहुत वाछनीय नही मालूम होता है। रिपोर्ट में यह भी विवरण किया गया है कि काशी में यह विश्वविद्यालय न होता । काशी में विश्वविद्यालय न होता तो मैं कहता हुं कि ग्रौर ग्रच्छा होता । मैं ग्रापसे कहता हूं कि काशी नगरी में अगर भागीरथ गंगान बहती तो श्रौर श्रच्छा होता । लेकिन जो ग्राप चाहते हैं वह होता नहीं है, भगवान को कुछ, दूसरा ही मंगूर है। काशी में लाखों करोडों इंसान जायेंगे स्रौर सर्वदा जाते रहेगे स्रौर भगवान विश्वनाथ की पूजा भी करेंगे ग्रौर उसमें भागीरथी भी रहेगी। यह श्राश्चर्य की बात है कि किस बात की ग्राप कल्पना करते हैं ? मैं नही समझ पाता हं। स्राप महापूरुष है, ग्राप तज्बेंकार हैं ग्रौर बड़े ग्रनुभवी है। इस कमेटी के जो सदस्य है उनकी बड़ी प्रशंसा की गई है। लेकिन जो विवरण है वह कुछ एकतरफा मालूम होता है, पक्षपातपूर्ण मालूम होता है। श्रीर कभी कभी ऐसा मालूम होता है कि इस विवरण को शायद भ्रापने देखा नहीं है। क्योंकि विवरण में जो तथ्य उपस्थित किये गये है उनमें सैंकड़ों गल्तियां हैं। पता नहीं कि उनको स्नापने बेरिफाई किया है या नहीं किया है।

श्रब, प्रबन्ध समिति जिसको एग्जीक्युटिव कमेटी कहते हैं उसकी हालत देख लीजिये। इस प्रबन्ध समिति में २२ सदस्य होते हैं जिनमें से उत्तर प्रदेश के पूर्वी जिलों के ५ सदस्य हैं ग्रीर ये ही सारी खुराफात की जड़ है। ये ही सब लोगों का बहुमत ग्रपने पास रखते हैं। उन ५ सदस्यों में भी जो वस्तुस्थिति हैं उसको भी देख लीजिये। उनमें से एक साहब उत्तर प्रदेश के पूर्वी जिलों के विरोधी हैं।

त्रागे चिलये, एकेडेमिक कौसिल की स्टैंडिंग कमेटी हैं, उसमें कुल २० सदस्य होते हैं त्रौर उनमें से ३ सदस्य उत्तर प्रदेश के पूर्वी जिलों के हैं।

नियुक्तियों के बारे में भी मैं श्रापसे निवे-दन करना चाहता हूं कि उसको भी श्राप टेच लें। जब से यह वाइस-चाँसलर साहब तशरीफ लेंगये हैं तब से जो नियुक्तियां हुई हैं वह मैं श्रापको बताना चाहता हूं। १८७ नियुक्तियां हुई हैं और उनमें ३२ लोग उत्तर प्रदेश के पूर्वी जिलों के हैं। मुझे बड़े श्राश्चर्य की बात मालूम देती हैं कि उत्तर प्रदेश के पूर्वी जिलों के

[श्री टी० पाण्डे]

लोगों को नियुक्त ही क्यों किया गया ? उनसे कहा जाता है कि ग्राप गरीब भी है, ग्रापका **ग्राचरण भी ठीक नहीं है ग्रौर** ग्राप दलबन्दी बहत करते हैं इसलिये ग्राप पढाइये नहीं। संसद एक कानन पास कर दे कि उत्तर प्रदेश के पूर्वी जिलों के लोगों में तीन गुण हैं, नम्बर १, गरीब हैं, नम्बर २, दलबन्दी करते है श्रौर तीसरे यह कि दूराचारी है ग्रीर यह कान्न डाक्टर राजेन्द्र प्रसाद के ऊपर सबसे पहले लाया जाय जो कि हमारे राष्ट्रपति है। उतर प्रदेश के पूर्वी जिलों से उनका बहुत सम्बन्ध है श्रौर वह बिहार के पश्चिमी जिले के निवासी है। सर्व प्रथम उन्हीं के ऊपर यह कानून लाग कर दें। यही श्रापकी प्रशंसा है। यह श्रापकी कमेटी है। कमेटी के संगठन के बारे में भी मै निवेदन करना चाहता हुं।

(Time bell rings)

मैं चाहता हं कि ग्राप मुझे थोड़ा समय ऋौर दे दें।

श्री उपसभापति : १५ मिनट हो गये है। श्रो टी॰ पांडे : ठीक है, लेकिन मैं स्रापसे थोड़ा समय चाहता हुं। मेरी स्थिति एक अभियुक्त की है और मै सफाई दे रहा हं।

श्री उपसभापति : पांच मिनट ग्रीर ले लें।

श्री टी॰ पाडें : कमेटी के संगठन के बारे में मैं निवेदन करना चाहता था। मैं कहना चाहता हूं कि समुचे भारतवर्ष में श्रापको एक भी सूयोग्य हिन्दी भाषी इन्सान नहीं मिला जिसको कि ग्राप इसका सदस्य बना सकें। यह ग्रापका सर्व भारतीय चरित्र है बग हिन्द विश्वविद्यालय में सर्व भारतीय चरित्र लाहतं हैं। लेकिन कमेटी में सर्वभारतीय चरित्र न हो। जो हिन्दी भाषा भाषी है उसको कभी न रखा ज.य । क्योंकि हिन्दी भाषी ग्रगर उसमें बलाया जायगा तो वह शायद उत्तर प्रदेश की भाषा में बातचीत कर लेगा---मेरी राय में । जैसा कि नियम है श्राप सब जानते हैं--कमेटी बनाने के पहले गवर्नमेंट के लिये जरूरी था कि विश्व-

विद्यालय से पूछताछ करे। मगर पूछताछ नहीं की गई। अगर यह अखिल भारतीय विश्वविद्यालय है तो फिर ग्रखिल भारतीय कमेटी बननी चाहिये थी। इस कमेटी में ग्रखिल भारतीय स्वरूप का ग्रभाव है क्योंकि इसमें हिन्दी भाषा भाषी एक भी व्यक्ति नहीं है। तो भी मैं उसमें विश्वास करता हं।

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डा० डब्ल्य्० एस० बालिंगे: श्री महाजन तो हिन्दी समझते हैं।

र्श्वाटी० पाण्डे : समझने के लिये तो श्राप भी समझते हैं लेकिन हिन्दी-भाषी नहीं हैं। भावना का प्रश्न है, विचारों का प्रश्न है। बहुत से स्मृति पत्र दिये गये हैं, बहुत सी गवाहियां दी गई हैं, रामनगर रियासत के नसेदर राजमहल में बहुत सी गवाहियां हुई है लेकिन यह कमेटी हिन्दू विश्वविद्यालय में नहीं पधारी। विश्वनाथ जी के मन्दिर का दर्शन नहीं किया और मालवीय जी की कल्पना का जो स्वरूप खिंचा हम्रा है उसका दर्शन करने नहीं गई।

श्री ग्रमोलल चन्द: उसकी कोई ग्राव-श्यकता नहीं समझी ।

श्री नवाब मिह चौहान : वे दिव्य द्ष्टा थे।

श्री टी० पाण्डे: तो उन्होंने इसकी कोई श्रावश्यकता नहीं समझी । मुझे सूचना है कि वाइस चांसलर डा० वी० एस० झा वहा उस कमेटी में बैठे रहते थे। मैं निश्चित रूप से जानता हं, मैं भ्रारोप लगाता हूं भ्रौर मैं गवाही देने को तैयार हुं कि इसके पीछे एक मद्गन षडयंत्र है ग्रीर इसमें हमारा जो शिक्षा मन्त्रालय है, वह सूत्रधार है। मुझे इसमें कोई सन्देह नहीं है श्रीर मैं एक नही, सैकड़ों श्रादिमयों को उपस्थित कर सकता हूं जिनको गवाही देने से रोक लिया गया है स्रौर उस राजमहल में पहंचने नहीं दिया गया है। जो गवाही दी गई है स्रीर जो स्मृति पत्र उपस्थित किये गये हैं वे एकतरफा हैं। सिर्फ एक तरफ के स्मृति-पत्रों को लेकर के सारे विवरण को तैयार कर लिया

गया है। यह नहीं देखा गया है कि जो तथ्य इसमें उपस्थित किये गये हैं, वे तथ्य है या नहीं। इसलिये जो तथ्य हैं वे कई स्थलों पर गलत रखें गये हैं।

डा० राधाकृष्णन् की बड़ी चर्चा की गई है। मैं डा० राधाकृष्णन् को—मैं ही क्या सारा देश उनको ग्रादर से देखता है ग्रौर उस सरस्वती के पावन-मन्दिर में उन्होंने एक युग तक हमारी सेवा की है। मैं यह पूछना चाहता हूं कि डा० राधाकृष्णन् जिन परिस्थितियों में ग्रलग हुए, क्या वह इस हाउस को मालूम नहीं हैं, देश को मालूम नहीं हैं? क्या उन परिस्थितियों को—जिन हालतों में विश्वविद्यालय से उन्होंने त्याग पत्र दिया उनको यहां व्यक्त करने की ग्रावश्यकता है।

डा० ग्रमरनाथ झा की इन्होंने दुहाई दी। में कहता हं कि मैंने शिक्षा मंत्री का भावण सूना तो मुझे बड़ी निराशा हुई कि इस देश का भविष्य क्या होगा । मैंने एक स्थल पर अपने प्रधान मंत्री पंडित जवाहरलाल नेहरू का भाषण सूना तो उससे मेरे ऊपर उस भाषण का जो ग्रसर पड़ा वह यही ग्रसर पड़ा कि जो कुछ भी हो गया श्रब उसे क्या लौटाया जा सकता है। मैंने सोचा था कि इसको पी लिया जाय, पीने को जब मैं तैयार हुआ तो यह भाषण मैंने सुना और मुझे बड़ी निराशा हुई। और इसीलिये मैं बोल रहा हूं।तो डा० ग्रमरनाथ झा के बारे में ग्रापने कहा । मैं किमी के ज्ञान को चुनोती नही दे सकता हूं। डा० ग्रमरनाथ झा को मै जानता हूं, मैने उनसे बातें भी की है, म्राज वह यहां मौजूद नहीं हैं। डा॰ ग्रमरनाथ पब्लिक झा उत्तर प्रदेश के कमिशन के चेयरमैन थे। वह चेयरमैन भी रहना चाहते थे ग्रौर वाइस-चांसलर भी। ये दोनों बातें चल नहीं सकती थी। ग्नौर उन्होंने चेयरमैन रहना ग्रधिक पसन्द किया ग्रौर लाइस-चांसलर होना नहीं पसन्द किया ग्रौर त्यागपत्र दे दिया । ग्रौर जो बातें कही जाती हैं वे तथ्यहीन ग्रौर मिथ्या हैं।

श्री गोविन्द मालवीय की चर्चा की गई है । वह उस हाउस में हैं। वह स्वयं श्रपनी बात कह चुके हैं। यह कहने की ग्रावब्यकता नहीं है कि उनका नाम ग्राया था लेकिन उनको चुना नहीं गया था। उनके एलेक्शन को ग्रवैध घोषित कर दिया गया था। यह बिलकुल मिथ्या है कि उन्होंने त्यागपत्र दिया था। इस संसद् में इतने महान् पुरुशों के सामने मिथ्या बोलना क्या ग्रापको शोभा देता है ? कभी नही शोभा देता है।

(Amendment) Bill.

1958

श्री शीलभद्र याजी (बिहार) : राजनीति में यह सब होता है ।

श्री टी॰ पाण्डे: श्री सी॰ पी॰ रामस्वामी ग्रय्यर की चर्चा की गई है। वे वृद्र पुरुग है, वे हमारे उप कुलपति थे ग्रीर मैं जानता हं कि उन्होंने ग्रपने काल मे इस बात की प्रतिज्ञा की थी कि किसी प्रकार की खड़ बंडली में हिस्सा न लेंगे। लेकिन उन्होंने देखा इस में हम कामयाब नहीं हो सकते हैं। वृद्ध पुरुष अनेक पुस्तकें लिखना चाहते हैं। वे विश्वविद्यालय में उन सर्कमस्टान्सेज में, उन स्थितियों में, नहो रहन। चाहते हैं। वे प्रयंच में नहीं रहना चाहते थे, इसलिये वे चले गये । मै स्राप से कहं, शायद श्रापको पता न हो, कि वे युतीवर्सिटी ग्रांट्स कमिशन के उम्मीदवार थे। मै स्राप से कह द कि ग्रगर मंत्रिमंडल से उस वक्त फाइनेंस मिनिस्टर महोदय त्यागपत्र न दिये होते तो श्राज वे ही यूनीवर्सिटी ग्रांट्स कमिशन के ग्रघ्यक्ष होने। जैसी कि देश में चर्चा थी। जिसको मैंने सूना भ्रौर भ्राज उसको व्यक्त कर रहा हूं। भ्रौर भी श्रनेक कारण है उनको श्रलग करने के। विद्यार्थियों से इसका कोई सम्बन्ध नहीं है।

श्राचार्य नरेन्द्र देव की चर्चा उसके दाद श्राती है। श्रावार्य नरेन्द्र देव का मैं विद्यार्थी रहा हूं। मैं हिन्दू विश्वविद्यालय का विद्यार्थी नहीं हूं, काशी विद्यापीठ का विद्यार्थी हूं। श्राचार्य नरेन्द्र देव का श्रध्यापक, जनता श्रीत विद्यार्थी कितना श्रादर करते थे, इस विषय में हिन्दू विञ्वविद्यालय के साथ उसकी सोमा नहीं बांघी जा सकती है। वे श्रस्वस्थ थे, इसमें कोई संदेह नहीं है। श्राप स्वयं देख लें वे एक्जी-क्यूटिव की बैठक में कितना हिस्सा लेते थे। [श्री टी॰ पाण्डे]

कई ग्रौर भी कारण हो सकते हैं जिनसे उन्हें ग्रलग होना पड़ा । सभी विद्यार्थी चाहते थे कि वे रहें, ग्रध्यापक चाहते थे कि रहें, एक्जी-क्यूटिव कमेटी चाहती थी कि रहें । लेकिन वे नहीं रह सकते थे । जो कारण शिक्षा मंत्री ने बतलाया है वह कारण मुनासिब नहीं है ।

ग्रब ग्राज की स्थिति क्या है ? ग्राप क्या करने जा रहे हैं ? ग्राप एक सीनेट की रचना किये हुए है जिसमें सब लोग नामिनेटेड हैं। एक एक्जीक्यटिव कमेटी की रचना की हुई है जिसमें सब लोग नामिनेटेड हैं। सीनेट को कोई अधिकार नहीं है सलाह देने के लिये। किस किस को कहिये कि एक्जीक्यटिव कमेटी को नजदीकी सलाह It has got no meaning, meaningless. निरर्थक लोगों को स्राने जाने का कष्ट देना स्रौर युनीविसटी का रुपया बर्बाद करना है। एक्जीक्यटिव कमेटी जो स्रापने बनायी है उसको भी हम ने देखा है। इस बारे में श्रब मैं ग्रिधिक नहीं कहना चाहता हं। लेकिन हमको उससे संतोष नहीं है। स्रधिक बहुत कहना भी कभी कभी गैर मुनासिब हो जाता है।

श्री शीलभद्र याजी : खतरनाक भी हो जाता है ।

शी टी॰ पा॰ डें: मैं आपसे कहूं, एक बात से मुझे बहुत आश्चर्य हुआ। भवन निर्माण के लिये यूनीवर्सिटी ग्रांट्स किमशन के चेयरमैन रुपया खर्च करते हैं। इस सम्बन्ध में इस रिपोर्ट में कमेटी ने कहा कि विद्यार्थी लोगों की कमेटी ने यह सजेस्ट किया है कि अपनी तरफ से एक एक्जीक्यूटिव इंजीनियर और स्टाफ नियुक्त कर दो। यूनिवर्सिटी पर तो उनका विश्वास नहीं है, ये खुद नियुक्त कर दें।

स्क्रीनिंग कमेटी की जो चर्चा की गई है उससे मैं कोई डरता नहीं हूं, बड़ी श्रच्छी है। आप यही समझते हैं कि ग्रापके ग्रध्यापक जिनको ग्रापने नियुक्त किया है वे ग्रच्छा काम नहीं करते हैं। लेकिन जिस रूप में इसको पेश किया गया है वह ग्रवांछ्तीय स्थिति को उत्पन्न करेगा यह मैं ग्रापको सूचित कर देता हूं। इस वक्त स्थिति क्या है, ग्रातंक का राज्य है।

ग्रभी शिक्षा मंत्री ने विद्यार्थियों के बारे में बडी चर्चा की ग्रौर उसका विश्लेषण किया। विद्यार्थियों में उन्होंने बहुत काम किया है। मैं भी विद्यार्थियों में रहा हुं। मै कहता हुं, हिन्दू विश्वविद्यालय में स्वयं मैं नहीं गया हं पर दो चार दिनों से मैं उसके सम्पर्क में हं। ग्राज की स्थिति क्या है, मैं ग्रापको बताता हं। प्रो० वाइस चांसलर ग्रौर रिजस्ट्रार के मकानों पर इन लोगों ने धरना दिया है। ग्रायर्वेदिक कालेज के विद्यार्थियों द्वारा, दूसरों के द्वारा नहीं धरना दिया गया है। मेरी जो सुचना है मैं स्नापको वता रहा हूं। सभी कालिज ज्यों के त्यों चल रहे हैं। लड़के जलूस निकालते हैं, प्रदर्शन करते है, मीटिंग करते हैं, अपने घर जाते हैं, किसी को मारते नहीं किसी को पीटते नहीं, किसी का पैसा नहीं मारते,न किसी प्रकार की श्रशांति है। जो कुछ भी स्थिति है वह आपकी इस रिपोर्ट के कारण है। क्योंकि ग्रापने उनके चरित्र पर म्राक्षेप किया है, उनके गरुम्रों के चरित्र पर म्राक्षेप किया है। इस कारण यह म्रसंतोष है।

श्राज की स्थिति क्या है, मैं श्रापको बताना चाहता हूं। हमारे यहां इंजीनियरिंग कालिज में ७८ परसेंट लड़के बाहर से भरे जाते हैं, भर्ती होते हैं। यूनिवर्सिटी ने क्या किया, ७५ परसेंट कर दिया। तो भी पच्चीस, तीस जगहें खाली हैं। श्रार्ट कालिज में, ट्रेकनिकल कालिज में सर्वत्र श्रापको विद्यार्थी नहीं मिल रहे हैं। एक बात श्रौर श्रापसे निवेदन करना चाहता हूं। हमारे एक मित्र हैं जो कि पब्लिक सर्विस कमिशन के सदस्य भी हैं। किस स्टेट के हैं, इसकी चर्चा करना भुनासिब नहीं है। ट्रेन में वे हमारे साथ श्रा रहे थे। उन्होंने कहा, एक लड़का मेरे पास बनारस यूनिवर्सिटी का ग्राया। मैंने उससे कहा कि तुम उस विश्वविद्यालय के हो जहां के लड़के प्रास्टीट्यूट्स के यहां जाया करते हैं। क्या तुम्हारे गुरु यही सिखलाते हैं। एक समय था हिन्दू विश्वविद्यालय के विद्यार्थी जिस कोने में जाते थे, बड़े गौरव से कहते थे कि में हिन्दू विश्वविद्यालय का विद्यार्थी हूं। ग्रब उस गौरव के साथ क्या कह सकेंगे यह महापु पों के विवरण का नतीजा है।

श्रंतिम बात में श्रापसे यह कहना चाहता हं कि रिश्तेदारियों का बड़ा जिक किया गया है. वास तौर पर मेरे जिले का । उसकी भी मैं सफाई करना चाहता हुं। रिपोर्ट में कहा गया है कि बलिया, गाजीपुर, गोरखपुर, देवरिया ग्राजमगढ, ये सब जिले नजदीक के, पास के है ग्रौर इस सम्बन्ध में रिश्तेदारियों की चर्चा हुई है । मैं क्या बताऊं, सदन के सामने कह रहा हूं, एक्जीक्युटिव के मेम्बर एक साहव नामिनेट हुए हैं। हमारा यह जो शिक्षा मंत्रालय है, उसने उन्हीं के एक भाई को कोर्ट का मेम्बर नियुक्त कर दिया है। नाम कहियेगा तो मैं बता दूं। लेकिन मैं यहां मुनासिब नहीं समझता हं । लेकिन ग्रगर शिक्षा मंत्रालय इस पर ऐक्शन लेने को नैयार है तो मैं बताऊं कि जब रो ये वाइस चांसलर चले गये हैं तब से जो कमेटी के मेम्बर हैं ग्रौर गवनमेंट में है उनके रिश्तेदार कहां कहां से नियक्त किये गये हैं। तो उनकी तालिका क्यों नहीं पेश की गई। (समय की घंटी) क्या उन महापुरुषों के पास इंक नहीं थी, कलम नहीं थी, कागज नहीं था, दावात नहीं थी ? फिर क्यों नहीं उपस्थित किया ।

दूसरी बात में श्राप से कहना चाहता हूं कि मुकदमों का जिक किया गया है । मुकदमें के भी फिगर्स में श्रापको देता हूं । बहुत से गलत फिगर्स इसमें भी दिये गये हैं जैसा कि रिश्ते-दारियों के दिये गये हैं । यह रिपोर्ट जो है मुझे हास्यास्पद मालूम होती है, श्रतिरंजित मालूम होती है, श्रवांछनीय मालूम होती है। श्रीर इसके श्राधार पर श्रापने जो विधयक उपस्थित किया है उसमें मुझे कुछ षड्यंत्र मालूम पड़ता है। में तो सिर्फ महान् नेता पं० जवाहरलाल नेहरू की तरफ देख रहा हूं। इसलिये मैने सोचा कि उत्तर प्रदेश के पूर्वी जिलों के बारे में भी कू श्रापको बता द जहां का में रहने वाला हं। यह बड़ा पुराना इलाका है। यह काशी का पुण्य क्षेत्र है। लेकिन उसकी पवित्रता से ग्राप ग्रपरिचित है। मै श्राप से यह निवेदन करना चाहता हूं कि भ्राज के जो हमारे राष्ट्रपति हैं के भी उसी क्षेत्र के रहते वाले है। मै ग्रापसे निवेदन करना चाहता हूं कि १८५७ में जिस प्रथम विद्रोह का सूत्रपात हुन्ना, उसमें भाग लेने वाले मंगल पांडे---ग्रौर पाडे लोगों का कई कई बार इसमें जिक स्राया है---भी वहीं के निवासी थे। सन् बयालीस में जो स्वतंत्रता की महान कांति हुई उसमें बलिया की एक इंच भूमि में ग्रंगरेजी शासन न रहने के विद्रोह के प्रवर्तक पंडित चीतू पांडे बलिया के ही रहने वाले थे। श्रापने हमारे उस रूप को नही देखा है । हमारी गरीबी को ग्रापने देखा, ग्रापने हमारे उस प को नहीं देखा है जो हम ने पाया है। ग्रब हमारे ऊपर यह ग्रारोप है कि काशी की सडक में हम पड़े रहतेहै स्रौर म्युनिसिपैलिटी की लाइट की नीचे किताब लेकर पढ़ते हैं। इस दरिद्रता को ग्राप नही देखिये । पैलेस से चश्मा पहिन कर ग्राप हमारी ग्रोर देखते हैं।

इसलियं इन महापुरुषों को शत् शत् नमस्कार करता हूं और यह कहना चाहता हूं कि यह विधेयक न विश्वविद्यालय के लिये, न समाज के लिये, न आगे आने वाली संतित के लिये कभी अनुकरणीय हो सकता है। शिक्षा मंत्री जी से में जरूर और व्यक्तिगत रूप से यह निवेदन करना चाहूंगा कि ग्रगर आप चाहते हैं कि विश्वविद्यालय में शान्ति हो, अगर आप यह चाहते हैं कि विश्वविद्यालय का वातावरण शुद्ध हो, अगर आप यह चाहते हों कि विश्वविद्यालय की उन्नति हो, उसका अखिल भारतीय स्वरूप बना रहे, तो उसको ऊंचा उठाने की आवश्यकता है। में आप से यह निवेदन करना चाहता हूं कि में इन सारे सम्बन्धों को जानता हूं। आप हिन्दू विश्व-

[श्री टी॰ पाण्डे]

विद्यालय के विद्यार्थी है, स्राप स्रपने को जानते हैं, मै स्रपने को जानता हू। स्राप भी

MR. DEPUTY CHAIRMAN: That will do, Mr. Pande. There are still 22 names before me, 14 from the Congress side and 8 from the Opposition side. If every Member goes on taking half-an-hour, there will not be time. Even supposing we sit through lunch hour tomorrow, we will be left with only $6\frac{1}{2}$ hours. I would request hon. Members not to take more than 15 minutes each.

SHRI JASWANT SINGH: Mr. Deputy Chairman, I have very intimate connections with the Banaras Hindu University. I have been its student nearly 4 years. Two of my brothers have also been graduates from University and apart from this, late master, the late Maharaja of Bikaner—Maharaja Gangasinghji was one of the founder members of this great institution and with the Darhelp of the late Maharaja of bhanga and the late Maharaja Bikaner it was possible for the late Pandit Madan Mohan Malaviya establish this great institution. Later on also it was my good fortune to be the Private Secretary of His Highness for about 12 years-from 1928 to 1939-40-and during this period I had connections with the late Pandit Madan Mohan Malaviya and whenever University passed through vicissitudes, it was the late Maharaja of Bikaner who always came to its help financially, politically and also with then Government of India. In my capacity as the private secretary, I had to deal with this case very intimately. Therefore, it is but natural that when the future of this institution was at stake, it was a matter of very great concern to me. If the conditions have gone bad, it is but right for the Government that in an institution of this nature which is of all-India importance, that those should be remedied and the aims and objects of the founders of this University should be kept in view and the conditions in this University again. The right chould be put

Government took care to appoint committee to enquire into the affairs of this University. As far as Government was concerned it took care appoint very eminent men, both educationists and public-workers and administrators and it was expected that the report from the members of this eminence would be verv throw some light on the state of affairs and this University would again be in a position to serve this great country. So far it was all good. In this connection I very carefully went through the report of this Enquiry Committee. I read every line of it and indeed I found it very painful reading. I wish that if this report was to come out, this Enquiry Committee was never appointed at all. Even if the conditions were what have been stated and depicted in this report, they could have been fair to the University and its good name and reputation and the services that it has rendered during the last nearly half a century and they could have diffesame thing in а rent way but the method they chosen and the language they have used are a matter of very great anxiety to the well-wishers of institution. If this very Committee is appointed to enquire into the affairs of other universities, then only would be able to see what report would be. You spoil a case if you over-emphasise the matters or you go out of the way to harm an institution. The members of this Committee, as I have submitted and as everyone in this House has submitted, are very great people, eminent people and therefore it cannot, for the moment, be thought that they will go to extent and the limit to which they have chosen to do. I am fully aware of the predicament in which the Government has been when this report reached their hands. The Minister stated this morning that he was wondering whether this report should be published or not and he was quite right too. I can understand his feelings but having had the report from such a Committee, this could not be kept as a confidential matter. It would have other-

wise leaked out but it has always remained a matter of very great regret that the Committee, for some reason or other, was persuaded to put the report in the words in which have done. There is no sphere of activity of this great University which they have not criticised in the strongest terms possible and if there harder words available to them in the dictionary, probably they would have employed them too with very It seems that instead pleasure. expressing regret, they have enjoyed the bad things they have seen in the University.

It will not be an exaggeration if we were to say that either they went to make enquiries with a previous bias or prejudice or that their ears were already poisoned and that they just did not care to see what service this University has been rendering and what were the good points in the University. They just went out of their way to find fault there and manner in which they conducted the enquiry is not also clear.

Dr. W. S. BARLINGAY: Is there anything untrue about that?

SHRI JASWANT SINGH: May be stated and have been stated on the . floor of the House.

T. NALLAMUTHU SHRIMATI RAMAMURTI: Does the hon. Member attribute motives to the Committee?

SHRI JASWANT SINGH: I did not quite catch the question. Because of the shortness of time, I Madam, I cannot give ground.

Sir, I would compare this report "Mother with Miss Mayo's book, India" to which Gandhiji gave the very proper name "Drain Inspector's Report". This report can very well Drain Inspector's be considered a Report of the Banaras Hindu University. Sir, there are a whole series of subjects on which the Committee have the national reported. There are character of the institution, appointment of teachers, the discipline of the students, law and order and so on. In view of the shortness of time, it is not possible for me to go through

each item but take the question of the appointment of the teachers. My friend, Mr. Raj Bahadur Gour, facts and figures, showed that number of teachers in this institution from a particular region was not very great. They come from all over the country. The students also come from all over the country. You can take any Central institution and compare the figures of the students going there from all parts of the country with the figures of the Banaras Hindu University. There is naturally congestion there but the University cannot be at fault. Ιt has great buildings, many big and spacious grounds and, within its capacity, it has built many many hostels. If the U.P. Government was not in a position to give education of the college standard to a large number of students, the University had to take this stand and in this, the University is not much at fault. However, Sir, I would submit there are two or three things regarding which I have not fault to find with the Government. They have been put in a predicament. They do not know how to get out of it as a result of the enquiry. Sir, it is a matter of very serious concern that inaccuracies have been committed by this great Committee. The hon Minister referred to certain minor inaccuracies but there are many accuracies. In para. 40 of the report, the Committee is not prepared accept the services rendered by students in the freedom struggle. They say that the last struggle was in 1942 and that now, with the Britishers having left, there is no more freedom struggle but they understand that the traditions are left behind which would influence the succeeding generations. Sir, I would submit that the services that this great institution has rendered to the country are unparalleled. I know other universities also. Even though I was not a student of either the Allahabad or the Lucknow University, as a sportsman of the Banaras Hindu University I have played many games on the playgrounds of Lucknow and Allahabad Universities and

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I can say that the discipline shown by the students of the Hindu University can be compared to any university. This applies to the services rendered for the freedom struggle also. the students of the other universities dared not raise a finger we, both teachers and the students, put our whole weight to serve the country. In the short time at my disposal, I will just give you an instance. In 1923. when the Congress decided to fight the elections under the Swaraj Party, I was a student and one Professor, Professor Telang of the Banaras Hindu University, was contesting the election for the U.P. Assembly. The Congress had put up his student of the fourth year against this Professor Telang. He was a great scholar, a renowned man but the students were goaded by the Congress leaders of the stature of the late Motilal Nehru to fight Pandit Madan Mohan Malaviya who was sponsoring the case of Professor Telang. Town Hall a meeting was held which Pandit Madan Mohan Malaviva came in a procession with Prof. Telang. We were advised that the country, an institution \mathbf{was} nothing, discipline was nothing and that we should disturb the meeting stone the meeting. Actually stones were thrown at Pandit Madan Mohan Malaviya and he was hit. He got up on the table and literally turned the table in favour of his can-After him Pandit Nehru spoke and eventually the student won by a thumping majority. What I would like to ask, Sir, is as to who is responsible for this kind of discipline? It is the political parties, whoever they may be, which have created these traditions in this institution to fight for the cause of the country and you will notice that they did not spare even Pandit Madan Mohan Malaviya who was the soul of the institution. He was stoned by the students. This is the tradition which has been going on and in subsequent struggles also, this has been the tradition. The Committee in para 40 of its report puts forward a very queer argument and it says:

"To put forward this as an argument for the state of thorough indiscipline in the University is to fail to understand the essentials proper conduct and rectitude".

Then, Sir, if the institution was so bad, I fail to understand why they were afraid that this report should not reach the authorities of the University? Sir, section 5(4) of the University Act provides that the Visitor may address the Vice-Chancellor with respect to the result of such enquiries. etc., but the Committee recommend that this should not be done. I do not know that fear the Committee had. Is it their fear that if their report reaches the University, the heavens will fall? If they were clear that the position of the University is as bad, then certainly they should have the courage of their conviction, when they were so eminent and big people on this committee, to face the music and tell them that here they are wrong. But they were so afraid that they recommended that this report should authorities of reach the not University even when they have made such serious criticism against both the staff and the students and the authorities of the institution. Sir, we would expected, when such things have happened, and the law and equity required that every accused should have the right of being heard in this How can the Vice-Chancellor and the Executive Council be deprived of an opportunity to submit their explanation? It is an ordinary thing. And in the end, after signing report, the Committee has put an epilogue. It cannot be understood why they were frightened. Frightened of what? I mean, their lives were safe. There could not have been any revolution; they would not have been kidnapped by any authority. They have done their duty, and having their duty, why were they afraid anybody? And in the epilogue they said-after submitting the reportthat "It is not surprising even before steps were taken to draw up report, there should have been representations made to the President and

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agitation should have been set up regarding the composition of the Committee, the manner in which the proceedings were conducted, the defects in regard to selection of witnesses and the receipt of memoranda, etc. We are not surprised at the insinuation that the Committee has been guided by the Vice-Chancellor and others connected with the University".

It is very surprising and therefore a report of this nature should not be taken note of. It has done very great harm to the country and to this great institution which needs full support at this time. Sir. I would like to ask: Which is the university, Centrallyadministered or otherwise, in which defects could not be found? I mean, there are Central Universities in our country where you will find even anti-national activities are carried on under the eyes of the very Government. But Government dare not take any step. Why is it that they do not appoint committees to go and report on their affairs? The one thing that can be said of this great university is this, that it had always been national, it has maintained its national character, and as long as it exists-and let us hope and pray that it will existas long as this country exists, it will continue to serve the country. it is a matter of very great regretand it is deplorable-that against institutions where even anti-national activities are conducted under very nose and eyes of the Government, not a little finger is lifted. That is a very sorry state of affairs.

MR. DEPUTY CHAIRMAN: Please wind up. You have taken twenty-five minutes. Thirty minutes have been allotted to your party.

SHRI JASWANT SINGH: Just two minutes, Sir.

Mr. DEPUTY CHAIRMAN: It believe you have another speaker to speak.

SHRI JASWANT SINGH: You will give me two minutes, Sir, and I will

finish; I will conclude by saying this, Sir.

Now I have gone through this Bill which is before us. I have got no fundamental objections to the Bill. But one thing I should say, that the Government has been influenced very badly by this report and all the personnel on these bodies are nominated as if it were a department of the Government. Well, it amounts to that, but I do hope that the Minister and the Government would not consider taking this great University as one of Government departments. appears that they would treat it as a Government department, which should be avoided. It is on a par with other universities. Its autonomy should be maintained.

Then, Sir, one thing more I have to submit and then I will resume my seat. It is this that on the Court there are a large number of donors, and very big donors, and they are life members. They have given to University lakhs and lakhs of rupees. Even at present the budget of the University comes to Rs. 2,01,65,126; Government contribution is only about 25 per cent. that is, 55,19,515; 25 per cent roughly is the Government's contribution, both Central and State. The remaining threefourths come from the public charities and public donors. Apart from that there are living life members on the Court who have given lakhs and lakhs of rupees, and they have completely been eliminated from the membership of the Court. That is a thing which, I hope, Government will take note of and see that their interests are not overlooked. Otherwise, Sir, as far as this Bill is concerned, well, the only thing is this that more or less it has been taken for granted that it is a Government department. That should not be. Its autonomy should be on a par with all other like institutions and let us hope that a new Bill will come soon where the objectionable things will be removed and a healthy atmosphere will be allowed to prevail in this University and it will be allowed to serve this great nation according to

[Shri Jaswant Singh.] the ideals and aims which were before the founders of this institution.

Thank you, Sir.

T. S. AVINASHILINGAM CHETTIAR (Madras): Mr. Deputy Chairman, let me repeat the good note with which the last speaker ended. Let me hope that this great University which has been doing great service in the past will continue to do the great job by way of training our young men for their future. This Bill itself, in my opinion, is an assertion of the power of the people to set things right. To my mind, Mr. Deputy Chairman, autonomy of the University is a very sacred thing. educated people, people of eminence, people of erudition, people of education, people of culture, if they cannot be allowed to do their allotted jobs, then indeed it is a poor state of affairs in our country. But still there are times when certain crises have happened, and when those crises have nappened, certain extraordinary actions have been taken.

Sir, many things have been said about this report. I am very sorry this report had to be against this Banaras Hindu University. The Banaras Hindu University is a very great institution founded by the great Malaviyaji. We, who are far away in the south, have very great esteem and veneration for this great University and many of us have had and are having the benefits of the best education imparted there in the different subjects. When we first read the excerpt from this report in the papers we said: What is coming on us?

Mr. Deputy Chairman, today have student indiscipline in our country and there is no subject which is more discussed in this country's educational forums than this. It finds expression in various ways. May be the reason for this indiscipline is to be found in our recent historic traditions. It is possibly true that the association of political parties with the students and vice versa has resulted in the indiscipline. Mavbe that we were fighting for freedom then thought students' association with the freedom movement was good. As soon as we attained our freedom we ought to have advised them that they should take to student life only, as long as they were students, that they should eguip themselves for the ` future and not involve themselves in further party politics. Possibly did not impart that lesson. The result that later on political began to utilise them for party politics, and till today that has not stopped. May I appeal to this House, as it has been done in Madras, where my friend, the Education Minister, summoned a meeting of the political parties so that all political parties will desist from using students for political purposes. You know, Sir, even in one of the universities in South India there have been exhibitions of some kind of temper, as happened in this University. The way to solve them is to create the necessary atmosphere in these universities, not merely bringing in this kind of legislation, about the provisions of which I shall speak later. But no discipline can be brought about and no atmosphere can be improved without public co-operation in the creation of that atmosphere. The public-in a sense it will mean political parties—should

4 P.M. operate in the making that atmosphere. So I believe that some wisdom will come, that people in Banaras and people all over the country will learn that students must be regarded as something sacred, that student life must be regarded as the period of preparation for future life so that it will be a national calamity if we allow students not to involve themselves in higher education, in the way in which they should. May I also appeal that this should be a warning to many other universities so that the people may know that the university precincts are sacred and they must not be used for party politics or to serve their own ends. With these preliminary remarks. Mr.

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Chairman, let me come to the provisions of this Bill.

Sir, this University was founded with two main objectives; one is the all-India character of the University and the other is the residential character of the University. Both are laudable objectives but later on it has become such, in spite of the speech of my hon. friend over there-whatever may have been the position in the ancient past, many things that were there in the old days were very very good—that today from the things that we see, from the news that we get. from the information that we get, we see that the University is gradually losing the all-India character. Not only is it losing the all-India character but also the residential The virtues of residential life are good when a proper atmosphere is maintained. But when too many numbers are admitted, when proper facilities are not provided, when even the minimum facilities that are necessary for decent living are absent, then this residential aspect becomes a curse and that is what has happened today. It is not good for us to blame anybody as to why this has happened. It is for us to take the thing in our hands and see what can be done to improve position. Certain things that I have read in the report have shocked me. I am not speaking in defence of the eminent writers of the report: they are great by themselves; they are distinguished by themselves and their report stands by itself and it does not require any defence. When I see that in the academic field the professors attach to themselves their own sons. their own sons-in-law. their daughters-in-law, when these produced in one month, of 500 pages by students, and doctorates are given on that basis, I say, where is the academic character of that University? When promotions depend not on academic considerations but on other considerations of party politics among teachers, where is the academic nature of the institution? If the students are not selected, if the staff are not selected on merits-I can understand weightage being given to backward com-

munities; every State does that-but apart from the legitimate concessions given to the backward communities if the staff are selected simply because they will be supporters of a party. that they will be valuable additions to the party, then I say the whote academic life is lost in this country. It is no more a university. Just as there are many temples which we have been worshipping as something great for thousands of years but today we find that the necessary atmosphere is not there. We say, let the temples be rebuilt and let a good atmosphere be created I think that is the way reform should function. They have been there for thousands of years but that is no reason why they should continue to exist. Many superstitions exist in the Hindu society; they have been there for thousands of years but that is no reason why they continue to exist. Even so because. that University has been going on in a particular manner for a number of years, that is no justification that it should continue to go on just in that manner. The point is whether serves the ideals for which it was established, whether it serves the purpose for which it was established. What are the ideals of any university education? Apart from the special objectives of this University, what are the purposes of university education? Academic attainment of the highest kind, a higher academic background, that is the first and the most important fulfilment of any institution for higher education, and secondly, if I may say so, the moulding of character, making men and women who can fight, who can lead a higher life, who can face disaster, who can face difficulties and overcome them with will and with strength-these are the purposes. Now, these boys and girls in these universities, they are the future leaders; they are the people whom we expect to provide future leadership for the nation. The universities are the places which are training the future leaders of the nation and therefore we expect to find there a certain amount of integrity, a certain amount of character, a certain feeling that a right thing Banaras Hindu

University

[Shri T. S. Avinashilingam Chettiar] can be expected and can be achieved. in а place like that find such things what will happen. Sir, I am very unhappy to read this report about the students. I am one of those who have lived with students for the last quarter of century. I have spent the best part of my life with them and I would like to spend the rest of my life with them. Our students are a fine lot. They have intelligence; they have integrity and if a good example is set before them they can be moulded into men of the finest character. What they lack today is proper leadership, proper atmosphere in the institutions which give that leadership. Any institution which provides that atmosphere will turn out some of the best men whom the world will envy. Those young men in Banaras who are students of that great University are no better or no worse than anybody anywhere else. They have capacity; they have strength and they can be led into noble paths but the atmosphere that is prevailing there is not suitable for that. students were on hunger strike other day; then the things-for which I was not prepared—that were related in the House by my hon. friend from Bombay, how the students choose to allow or not to allow some of the officials of the University into the campus whatever may be their defects, all these amased me and I am very sorry, I am very unhappy to observe that there is no healthy academic atmosphere in the University. If the facts that are stated are true doctorates are being given to sons-inlaw of professors. I am afraid that the degrees obtained from that University will not command very much respect.

So a crisis like this needs to be remedied. Many times we get sores. For the body to be healthy the sores must be operated. People get appendicitis, an incision becomes necessary. It has to be cut off and there is no way. Even so, Mr. other Chairman, I regard this measure as an operation that has necessarily to be performed. Not that anybody likes to perform this operation; not that anybody likes to cut off any limb of the body. If the body is to be healthy, the operation has to be performed. And here let me hope that this going to be a temporary phase. There is a danger that if this phase continues for a long time, it may become a mere subordinate department of the Government of India and that danger should not be allowed to develop. While I am sorry that this Bill has been introduced, I accept it only as a temporary measure and not in any sense as a measure that will continue for any length of time. We know the Ministries of the Government of India and Education Ministry. They can administer but they can never run a first-rate institution like a university. If for everything you have to come up here, for okaying and for approval, that would be the end of all academic education and so let us hope that this promise that has been made that before long another Bill will be brought forward will be kept and that the administration subject to such restrictions as are usually provided in any University Act will be left to them. Let us hope that this arrangement that is proposed to be made is only a purely temporary measure.

One other matter I would like to refer to before I sit down and it is this. I do not know why the Solicitor-General was brought into the picture here. Mr. Deputy Chairman, the Solicitor-General is a legal authority. When there are difficulties of law, we refer to the Advocate-General or the Solicitor-General or the Attorney-General. But the reviewing Committee has to do something different. The subjects that will come to the Reviewing Committee have nothing with legal matters. The questions, as far as I know will be whether a person has been good or whether he has what are been bad, their academic qualifications and whether they are good enough to serve as teachers in the university; whether their past has been to the good of the university or whether it has been bad for the university. I mean that on a Reviewing Committee or body like that, there should be somebody connected with

education, some retired Vice-Chancellor who has some time. It passes my comprehension why the matter should go to the Solicitor General. No explanations are forthcoming. I believe that name has come in because no other person was taking it up.

Dr. R. B. GOUR: To give it a respectable appearance.

SHRI T. S. AVINASHILINGAM CHETTIAR: I don't think it looks respectable with that name. But whatever, it is, Mr. Deputy Chairman, I do not think the Solicitor General makes a very good appearance in this portion of the Bill.

Next, I would like to mention, Mr. Deputy Chairman that in the Madras University, when we select professors and other persons for the highest grades in the University, we not only associate distinguished professors and educationists from other universities, but we have prescribed it as a principle that we select some distinguished educationists connected with the subject, eminent in the subject, from the neighbouring States. I would suggest, to maintain the all-India character of this University, we should be able to associate eminent men in letters, in the sciences, and in other subjects, in the selection of professors of the highest grades. I am anxious, Mr. Deputy Chairman that this should be done. I am not bothered about the money that the Government \mathbf{of} India gives this University—Rs. 25 lakhs is it Rs. 55 lakhs? T don't know. I would also like the "Hindu" in the name \mathbf{of} this university and the word "Muslim" from the name of the Aligarh University, should be omitted. It serves no purpose and it is an anachronism that we have these names. It is not as if only Hindus are admitted to this University or that only Muslims are admitted into the other university. The Britisher thought when he produced the Banaras Hindu University Act, that he must give a Muslim University to balance it and put in the words Hindu and Muslim in these names. He thought perhaps that we might forget that we are Hindus and they are Muslims and to make the thing permanent, he named this as the Hindu University and the other a Muslim University. But even in the original Act the provision is that students of all communities and of all religions must be admitted into the colleges. And even today there is no difference in these things. And I suggest that the all-India character of this institution must be maintained in this as in many other ways.

Sir, I hope the Banaras University will have a great era in the future, and will serve the country well.

I would only like to add, Mr. Deputy Chairman that though a time limit may not be put in the Bill, because of certain difficulties, I feel the Government should themselves for their own safety and in the interest of maintaining this great institution, fix a time limit within which the comprehensive Bill proposed is brought in, so that after some time, this university returns to normal. university atmosphere, the normal university facilities and the university autonomy should be available to this university as to any other.

Dr. P. V. KANE (Nominated): Mr. Deputy Chairman, I have listened to the speeches of hon. Members for a long time; but with great respect to them I regret to say that it seems to me that we are drifting away from the exact point that is before us for decision. At present we are on the point whether the present Bill which is also of a temporary character, should passed or not. The Education Minister has promised that a very comprehensive measure will brought forward shortly in the near future. But I find that many of the speakers travelled outside the scope of what we have before us. We have before us only the Bill. The report of the Committee, no doubt, is at the botttom of this Bill. But the Bill does not say that every word in that report is correct. Whether we are going to allow this Bill to pass or not is the

[Dr. P. V. Kane.]

only thing to decide. All the other matters will be irrelevant. The relevancy of the report comes in only in that it is on the general evidence of that Committee that this special measure, this temporary measure, has been based. Therefore, if the report is to be referred to at all, it should be referred to in broad terms. You cannot find fault somewhere in the report and then say, therefore, the whole thing is wrong. Nothing turns on that. About the Committee, everybody agrees that it was the best committee. Nobody has said anything against the Committee. Five eminent men-one of them was a lady-had sat down and written a report of about 40 pages or so. If you find a fault here and there in it, it does not matter at all. Supposing it was a judicial enquiry and if an appeal lays, appellate court would not have come to a different conclusion if, out of one hundred facts, two or three were found to be incorrect. That would not have mattered. I have been in practice some 45 years and I know.

DR. R. B. GOUR: But out of 100 facts only two or three are correct.

Dr. P. V. KANE: That is what you feel. We do not feel that way. Even if one-fourth of what they have said is correct and accurate, then I would · say the Banaras Hindu University is in a very bad way.

An Hon. MEMBER: What are the others?

DR. P. V. KANE: We are just now on this question and not on the others. You have no authority for saying that this. You have no others are like authority for saying anything about any other university now. You don't know. We know about this University because of this report. The Committee examined 74 witnesses one hundred memoranda and on the basis of that examination they have come to certain conclusions. Most of them are conclusions of fact. They may be wrong in one or two conclusions. That does not matter. The whole point is whatever you have asked them to do whether they have done that job properly and whether this Bill is based on the evidences which are most prominent evidences.

The original Act of 1915 says:

"Whereas it is expedient establish and incorporate a teaching and residential Hindu University at Banaras,"

Then it goes on to specify the fundamental characteristics of the University namely, that it shall be a teaching university, not an affiliating university and that it shall be a residential university. For this purpose Banaras Hindu University founded. But this character has been entirely given up.

An Hon. MEMBER: How?

DR. P. V. KANE: You find so many colleges having been affiliated. The residential character has Students come from outside and they lead a life nobody knows of kind. So both the characters which distinguished this University at the time this Act was passed, from the other universities in India are gone and it has lost that character and has become like any other examining universities. They wanted to find out how this happened. They found ultimately that somehow or other there was pressure brought upon the University. People had a wrong notion that this was not an all-India institution, that all students who passed should admitted. Nobody has denied Nobody said that it was not the case. that it had not happened. You know that originally there were hardly two thousand students. You will find in the Appendix at the end the are given. Now there are more than eight thousand students for the last five years. Most of them are outside the campus. They stay elsewhere. The fundamental character of the University is gone.

DR. RAGHUBIR SINH: It is because the University cannot provide their own hostels for them.

DR. P. V. KANE: That is not your concern. It is the business of the State. University education is in the hands of the States. The Centre is only concerned with institutions of national importance. You must remember that. We have only four items in the Union list about Universinone of which would applicable here. With your eyes open this was done. This University was founded in a particular manner. They may be good reasons or bad reasons, that is not material. (Interruptions.) Please do not interrupt me. I am only developing my own point. My point is that they wanted to find out what was the result of this state of affairs and why it happened, both. So, they write in the report that gradually there has been this particular thing and all sorts of students have flocked to it. Not only they find that nobody had denied that standards were lower in particular cases, but where children of teachers were concerned lower standards were applied. So far I have never heard anybody saying that this was wrong. My point is, the principal thing that they wanted to stress was that the University should resume its original character. In dealing with that issue, several other matters crowded upon them. were 100 memoranda and 74 witnesses. Seventy-four is rather an under-statement, when applied to the 'witnesses'. In many cases the word includes several 'witness' people. Look at page 36 of the report. They put down item No. 57 like this: "Shri Rai Satya Vrata and four others", etc. They were examined. Then item No. 60 comprises five people, all students of the University in the M.Sc. Tech. Class. Proceeding further, in 61, V. K. Lal and four others-they were examined. The point is students were examined, and sometimes they put down one group under one item, one item containing four people. So, more than 74 persons must have been examined. All I am

saying is that they had an enormous volume of evidence before them. And remember what were their terms of reference. That again is a important matter. Many people have lost sight of the fact that the terms reference were restricted and definite. You will find that the terms of reference of the Committee are these. Sombody said that none of the good points in favour of the University was stressed. But where they? That is outside the jurisdiction of the Committee. These are the terms of reference:

"To examine the general state of discipline in the University, keeping in view the recent disturbances in some of the Institutions;

To enquire into the adequacy and effectiveness of the existing rules and procedure for ensuring proper conduct and discipline amongst the employees of the University"

that is, the teachers-

"To examine the working of the Act, the Statutes and the Ordinances of the University in general and with particular reference to—

- (a) the composition of the Authorities of the University;
- (b) the institution of the principals and their ex-officio appointment as Chief Wardens; and
- (c) the powers of the Vice-Chancellor vis-a-vis the administrative and the teaching personnel of the University;"

To suggest such "remedies and measures", etc. That is, there was nothing said about going into the work done by the University. That was not the point. If they had gone on describing the good points, I should say that that would have been not called for. They would have been travelling outside their terms of reference.

Then, another difficulty is this. The terms of reference should have really said that this Committee will be of a quasi-judicial character, that they will have power to call witnesses, and

[Dr. P. V. Kane.] that while they are doing that, they will be like a civil court. Nothing of that nature was said. That is one lacuna.

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Then, their terms of reference were definite. They had to find out the causes of indiscipline not only amongst the students but also amongst teachers, and they had to examine also the working of the Act of 1915 as amended by the Act 1951. They had to do all that. Those are the things for which they were appointed and they had to suggest remedies. suggested remedies on They have which this Bill is based. My point is at present you are not on the different facts, on the one hundred and one facts that they have found. Twenty of them may be wrong. I say 40 per cent. may be wrong. What that? Ultimately 60 per cent. remains. There are so many people whose evidence is not going to be published, I suppose, because the evidence was given on the understanding that names would not be given. Therefore the evidence has not been published. My point therefore is that you are not very much concerned with the shortcomings, inaccuracies etc. in the report. You are concerned with the actual findings of fact, Some inaccuracies might have crept in. do not go into that question. My point would be only inaccuracies as regards the relationships and as regards the suits field.

I have got a flood of pamphlets sent to me. I did not read all of them. I read one or two of them. One of them is by a retired Professor. Shri Mukut Behari Lal. This person is witness No. 8. He must have given his evidence. And he now puts out this pamphlet of about sixteen pages. Ultimately he says in the last paragraph of the pamphlet:

"In the end, it may be said that though the dissolution of the pressure group is necessary for healthy academic life . . ."

That is what he means—

" . . . it forms but a section of the University Community and

nation will hardly be justified in making the entire community suffer conditions of servitude."

Nobody says that the entire community should suffer. You are going to clean. the Augean stable by appointing the Committee. But this man finds fault with it, and he is a retired Professor of Political Science in the University. Sir, I am connected with the Poona the Bombay University and University and the Bombay beginning from being years, simplest member of the Board of Studies, then member of the Academic Council, then member of the Senate. and then the Vice-Chancellor. I have been connected with all the Universities as examiner. In this very particular University I had been an examiner for more than ten years. Of course that was long ago, and some of you may have been just born then. So I am connected with University affairs. Supposing there is something wrong here or there, that is not the point. This national University had so many donors and so many distinguished people and the heart of that great and noble patriot Pandit Malaviya. I may tell you that I agreed to be an examiner because I was taken to Pandit Malaviya by Professor Dhruva. I told Professor Dhruva that I was a busy man, that I was a lawyer, and that I could not be an examiner. Still he took me to Pandit Malaviya, and the old gentleman, revered by everybody. got up and said "you must be our examiner". So. I had to examiner in that University for ten years. I agreed to take only one paper. The point is that I am connected with that University. I am even now on the Senate of the Poona University. So I have been connected with almost all the old Universities of this country. What I am saying that you must try to see report was made. The report is made with these restrictions that they have only to find out the cause of indiscipline. One hon. Member said it is not the students who are responsible but it is the teachers. I agree, and this report does not mince matters. Somehow or other my friend on my

right said that the teachers were bad and not the students. But the report does not say that. I shall read one or two passages from the report and try to show what they have said. They say at page 7 bottom:—

"We have some names mentioned of such teachers holding very responsible positions and we note with a great deal of regret that the present state of indiscipline in the University is due as much to some of the teachers in the University as to the students thereof."

They have brought in the students as well. As compared to that there is something more coming. Looking at pages 9, 10 and 11, there you will find that they have given another certificate to some teachers.

This is what they say about a Principal and they have said about a man who had a complaint that he was not allowed to have his own daughter as a student.

"The examiners themselves bewildered and one of them is reported to have said that was a marvel that such a thesis could be presented by a student working for a degree and within a short period. In this case, it has been suggested that this who is related to a Principal, submitted a thesis the bulk of which done by members of the department".

This Principal is at fault.

Another very interesting case is about a Principal who did not take any roll-call for four months and he had detained four students. You will find about this at page 10, in paragraph 20. The whole thing is there.

"Early in 1957, there was a strike in the College of Technology which led to some confusion. The following students of the College were detained for shortage of attendance . . ."

There are the names given:—

"On account of their detention, the students of the third year class of the College boycotted the

examinations on 23rd March, 1957. They accused the authorities for not taking regular attendance and also for improper maintenance of registers, etc. We enquired into question carefully. The students were afraid of victimisation because, at the time of the examination, the persons responsible held a dominant position in assessing their results. When the Principal was interviewed, he was specifically asked how he came to the conclusion that the attendance of these students was wanting when it was reported that the attendance register was not maintained; he admitted that the attendance was not taken for some months, probably months . . ."

This is the way in which the Principal was behaving. So, they have spared nobody. What they got, they have put forward. Then, what happened? The Principal admitted not having taken the roll-call for four months. Somehow or other, he found that it would land him in a bad state. Therefore, he put forward some students. Read the next paragraph.

"A curious and somewhat comical incident in regard to this taking of attendance happened which was a revelation to the Committee. The students who had been represented to the Committee their of victimisation. Another batch of students appeared before the Committee. They stated they were students of the College of Technology and volunteered the information that the attendance was regularly taken"

Then they say—

"When confronted with the statement of the Principal himself as transcribed from the shorthand record of his evidence admitting that attendance was not taken for four months, the students were confused beyond measure, a significant fact which reveals how evidence should have been manipulated."

[Dr. P. V. Kane.]

these I do not want to read all things. There are so many Now, the question is . . .

(Time bell rings.)

Sir, may I be allowed five or ten minutes more? I find that some have taken an hour and some 35 minutes. I do not think that I will take more than five to ten minutes.

What I am driving at is that they have spared these students. matter is on page 11. But, I will read from page 10, paragraph 23:

"We have had irrefutable evidence diverse sources, including members of the academic many staff . . ."

This is the most important passage I wanted to read.

". . . that the real menace to the satisfactory working of the University lies in the teacherpoliticians and the formation of groups which dominate in all affairs of the University. This allegation has been fiercely contested by some who have themselves been styled as leaders of such groups. Recently, the Chairman of the University Grants Commission visited University and after a thorough study of the present conditions prevalent there referred to the part played by teacher-politicians to the ruin of University. The Teachers' Association sent a letter to him asking to withdraw these remarks."

address the Chairman of University Grants Commission! can they ask a man of that position to | withdraw his remarks? He authority and he would like to do as he wishes. This is the result. The Commission is appointed and they are to find out the defect in the administration of the University.

"Incidentally, it may be mentioned that the so-called Teachers' Associagroup and several teachers stated that they had not joined such an association . . ." and so on.

I do not go into all these. The point is that this furnishes sufficient evidence that the blame lies with the teachers in the first place and with the students in the second place. That Somebody haa is quite clear. said . . .

SHRI H. P. SAKSENA: It is the other way about. The blame lies primarily with the students. (Interruption.) I mean, with the teachers.

DR. P. V. KANE: I agree with it. saying the same Generally, the students are good. My experience has been very long, as a teacher of even a small school, and I can endorse everything that my learned friend, Dr. Wadia, has said that students are all human. You must argue with them patiently. Sometimes, it may take two hours. But they will come round. They see the other man's point of view much better than many of us can do. Therefore. the students are good at heart. They are all emotional. They are not experienced about the world. They have an unpractical mind. Then just as the Gita says-

यद्यदाचरति श्रेष्ठस्तत्तदेवेतरो स यःप्रमाणं कूरुते लोकस्तदनवर्तते

Whatever a great man does, other people follow him; whatever regards as good and authoritative. people follow it. They see that all professors are doing this, doing that. They say, "The Vice-Chancellor murdabad". Then why should we not also do the same thing? Such things are In my student days, I might also joined such things. But then, there were no such things. There were no such difficulties. I am talking of about 60 or 65 years Then there was nothing of this kind.

really this My point is, report should be read as a condemnation of tion itself seems to be dominated by a | the professors in the first instance and

secondly, as following and flowing from it, of the bad discipline amongst some of the students. They never say that all the students are bad. They say that about 150 students are bad; no more. This is what they have expressly stated. My point is, really the report should not be condemned on that. As one of friends has said, they only said that both are to be blamed and the teachers more than the students. That is what they have said.

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What I wanted to show is really, you have taken a wrong view of the report. The report is not before in the sense in which the Bill is before you. The report is only the base upon which the Bill has been drafted. Let us look at the Bill, I would say that the Bill is as a temporary measure and I hope that you will think it your duty to bring this University back to the way from which it has fallen. That should be really expected. You may make here and there some changes. There are four principal points. They are, the constitution of the Board, the constitution of the Executive Council, the constitution of the Selection Committees and lastly, the constitution of the Reviewing Committee. These are the four principal points and every one of them, I should say, is drafted. In a sense, there may be corrections or there may be amendments suggested. But it is with the view that the whole dirty thing that has come before the public should be cleared up and washed. I do not refer to other things. Thev have said that the teachers are guilty of moral turpitude and so on. not refer to it at all because that is their opinion and nobody has said that their opinion is wrong. They only say that, for the sake of a few, why rest? A bad do you condemn the bag of whole potato spoils the potatoes. So, this is a canker that is in the teaching community and you must try to eradicate it thoroughly. Otherwise, suppose all these fellows are there-I expressly use the world 'fellows', I have a very bad opinion whoever they are. But these people who are charged with the sacred task of moulding the minds of the growing generation—graduates and graduates-stoop so low that really my blood boils. When I see that the University Grants Commission has given to this great University a large sum and probably two crores of rupees have been spent last year there and the Government placed with it Rs. 67 lakhs last year. That is onethird and not one-fourth as somebody said. When the Budget was discussed, I said that the Government gives stepmotherly affection to the universities and motherly affection to the four Central Universities. That 1 still hold. A sum of Rs. 1.85.00.000 is spent on four Central Universities and only Rs. 1,42,00,000 are spent on the remaining 28 or 30 other universities by the Central Government. And the States have very little money. In Bombay State, how many universities there? They are, Ahmedabad. Baroda, Bombay, Poona, Nagpur and now Marathwada. All these are in Bombay State. Rupees two lakhs to each. What does it mean? That is my view. Let these Central Universities have Rs. 1,85,00,000. But let these other universities also three or four crores of rupees. That is my point. Somebody said, "Oh! we are in India. If the Centre Rs. 1,85,00,000 or Rs. 1,76,00,000, that India." No. This is is for all India's money. What is spent on the other universities is the States' money. Remember. And the University Grants Commission has got very fewcrores-I think, for the plan, they had about twentyseven or so. That has been cut down to nineteen or twentyone crores. My point is that the Centre does not feed the universities as it feeds this University. This is the premier University as it were in the whole of India. And as I said, even if one-fourth of what has been stated about the Report is true. it deserves condemnation.

Then, Sir, as regards the particular items that have been incorporated in

[Dr. P. V. Kane.]

the Bill itself, well, I have been in the Bombay University as a Fellow, and hardly more than two or three times . . .

DR. R. B. GOUR: 'Fellow' I hope not in the earlier sense?

DR. P. V. KANE: During he forty years. I am not talking of the bygone ages. I was a member of the Senate—and that too practically ended in nothing. Now, they say that there are only two or three suits pending. Then another thing that I noticed was that the report refers to suits that have been filed and disposed of. Some have sent me who brochures have said that suits are still pending. These people-some of them -say that only three or four are there and the rest are disposed of. That is half-truth. In law you must deny that no suit was brought at least in the last ten years. I think this is purposely put in in a doubtful manner. They say that only three or four suits are pending. So that is not clear.

Then as regards relationship, as I said, that is not a very important matter at all. (Time bell rings.) Just I shall take only two or three point out minutes. I like to some good points in the entirely agree with many of them. Well, I do not want to go into the question of provincialism. Dr. Gour said something about it. He probably said that out of 500 teachers only onefourth are outside U.P. That is rather a suspicious thing, and I do not rely on that. Here we are considering mainly the Bill, and not merely the report. That is what I want to emphasise. Well, Sir, I have nothing more to say.

MR. DEPUTY CHAIRMAN: The hon. Members have to be here at 5-30 p.m. If the House agrees, we can sit till about 5-20. In that case one more Member can have a chance.

(No hon. Member dissented.)

MR. DEPUTY CHAIRMAN: Yes, Mr. Sapru.

Shri P. N. SAPRU: Mr. Deputy Chairman, Sir, I should like to congratulate Dr. Shrimali on the courage that he displayed in promulgating the Ordinance which is the basis of the Bill before us.

SHRI KAILASH BIHARI LALL (Bihar): What is that courage?

SHRI P. N. SAPRU: He is courageous because you gentlemen are opposed to what he did.

(Interruption.)

MR. DEPUTY CHAIRMAN: Order, order.

SHRI P. N. SAPRU: Mr. Deputy Chairman, had he postponed until July or until August, the situation which we are facing in the University today might have been even worse. There are occasions when a Minister must act courageously and boldly. I hold certain strong on this matter. I witnessed scenes in the University Executive Council of 1951 and 1949 and I can claim to have some knowledge about this University matters. I can say that things are much worse in Banaras than in other university.

Mr. Deputy Chairman, I have been believer in autonomy for universities. I have always felt that we should plan our universities in such a way as they plan their universities in European countries. I would like universities to be self-governing: I would like teachers to govern themselves and even students also to govern themselves. There attack on academic autonomy under this Bill because there is absolute freedom to teachers to teach they like and teachers have freedom to conduct their classes in any they like. But what we have here is to interfere only with the constitution of the governing bodies of the University. I should like the governing bodies of the University also to be entirely in the hands of teachers one day. But I cannot shut my eyes

University realities. Self-Government, Mr. to carries with it Deputy Chairman, certain responsibilities, and it is a matter of very deep regret for me that our teachers have not cared for those responsibilities. We find that teachers American in British universities, in universities, in Canadian universities and in many other western universities, are leaders of thought and they give direction to the national life of their country. There summer schools organised by political parties. There, Sir, hard thinking is done by teachers and students. But here the whole atmosphere is different. Unfortunately, Sir, many of our teachers —I am not saying all; of course, there exceptions—believe are many in The pressure politics. Chancellor's position was described in noble passages in the Saddler Commission's Report which is a monumental document. He has been described as the pivot round which the life of the University centres. And the objective of these pressure groups is to make the life of the Vice-Chancellor -whoever be the Vice-Chancellor. howsoever eminent he might be. fair he howspever might be howsoever impartial he might be-an absolute hell. I was rather amused, Mr. Deputy Chairman, to find that Mr. Govind Malaviya, who was the Vice-Chancellor in 1951 and who resigned and sought re-election because he was being hampered by a certain pressure group-I am sorry that the Committee has called that group as the Eastern U.P. Group—has now discovered that the real cause of his resignation was not dissatisfaction with the way that

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I don't want to reveal the personal conversations that I had with Govind Malaviva on these matters but we have got his letter to Visitor and you can read the passages from that letter

those pressure tactics were operating.

but his ill-health.

SHRI B. B. SHARMA: We wanted whole correspondence be to placed on the Table of the House. That was not done.

Dr. K. L. SHRIMALI: placed the whole correspondence which was in my possession nothing was left out.

SHRI P. N. SAPRU: The whole correspondence is not necessary. It is on page 45 of the report of the Select Committee:

"Interested parties are trying to create the foulest of atmosphere by trying to undermine the authority of the Vice-Chancellor and his control over the affairs of the University. The students are being incited to restart the old era of protests opposition, of strikes and demonstrations, of agitation and excitement, which have been conspicuous in the University by complete absence during the past three years. On account of the nonreceipt of the approval so far, the University everything in hanging in suspense. No work can The group mentioned done. before is making normal work the Council of the University impossible. Chaos is being created by them at every meeting. Truth, propriety and correct procedure are being thrown to the winds. They are proceeding everywhere the one object of wrecking the preadministrasent Vice-Chancellor's tion."

This is what he wrote to the Visitor on the 9th October 1951 and let us see what Dr. C. P. Ramaswami Aiyar had to say. I will give you an instance of the ethical standards of some of the teachers of the Banaras Hindu University. It is narrated in the report. The students' union had been inaugurated and the usual thing was to give a holiday on the occasion of the inauguration. Dr. C. P. Ramaswami Aiyar was advised by teachers that holiday should not given. He did not give the holiday and these very teachers-this is the finding of the report and they must have had some evidence before coming that conclusion-engineered agitation against him. They

[Shri P. N. Sapru.]

the students to rebel against the authorities, to question what they had done. Can you conceive of anything worse than that? Are these the men whom you are going to entrust responsibility of educating your citizens of tomorrow? I have been teacher, Dr. Shrimali has been a distinguished teacher and it could not have been a pleasure to him to bring forward a Bill of this character. must have been a most painful duty for him to bring forward a Bill of this character but he had to do certain duty by this country, he had to do a certain duty by our new generation, by the men who will lead the India of tomorrow and day after tomorrow. Therefore, I think that one has got only to go through report to discover for himself how critical the situation in the University was. I am not a very great admirer of the manner in which this report has been written. Speaking with all respect to the learned and eminent men who wrote this report, I think they did not bring to bear upon the work that carefulness of statement Parliament had a right to expect from the eminent men who occupied these distinguished positions.

[THE VICE-CHAIRMAN (DR. R. B. Gour) in the Chair.]

I can refer you to a report of a Committee which was presided over the Chief Justice of our court Mr. Mootham-he was then a Judge-and it is a monumental document, it is an educative document, it is a document which anyone can read with I think this report is a survey, this is an essay on things as they have seen in the light of the evidence tendered before them. We expected something more from this report and I am sorry that the report fails in this respect. But speaking quite frankly, the broad picture that it places before us is a true picture, is a correct picture and what is that broad picture? That picture is that academic standards have They have pointed out gone down.

in the report that no sanctity attaches to examinations.

DR. RAGHUBIR SINH: That happens in other universities too.

Shri P. N. SAPRU: Not to the same extent, not to the same degree. (Interruptions.) Difference of degree can amount to difference of kind. The Allahabad University, when all is said and done, is much superior to the Banaras Hindu University as at present.

DR. RAGHUBIR SINH: Has there been any examination of that University?

SHRI P. N. SAPRU: I am prepared to accept that challenge. Let an enquiry be held into the affairs of the Allahabad University.

(Interruptions.)

THE VICE-CHAIRMAN (Dr. R. B. Gour): May I request hon. Members not to interrupt because that would cost time?

SHRI P. N. SAPRU: I may SAV that in the University Executive Council, that I know in 1950-51-things are perhaps much worse since thenthere used to be regular pandemonium and we used to start at eight in the morning and go on even without having proper meals till about eight in the evening and what were we talking about? We were just wasting time. Everything that Vice-Chancellor would say would be opposed by a certain group. was no examination of any question on merits. People used to come the Council with prepared of When the report appointment boards came up for decision, no consideration on merits was given their recommendations. The whole thing had peen arranged and the dominant group the vocal group would canvass support and very often succeed in securing support for men of inferior qualification. The University had lost its all-India character. Malaviyaji dreamt a very great dream. His idea:

was to have a University on an all-India basis which would provide instructions in Hindu religion but residential character of the University had disappeared.

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5 P.M.

The majority of the students are not living in hostels. They are residing in lodgings over which there is no proper supervision. There is no contact or, very little contact, little healthy contact-I shall put it that way-between the teacher the taught.

THE VICE-CHAIRMAN (Dr. R. B. sixteen Gour): You have taken minutes so far.

SHRI P. N. SAPRU: But there have been so many interruptions.

THE VICE-CHAIRMAN (DR. R. B. Gour): Three minutes for interruptions and two minutes more for you. In all, you can take five minutes.

SHRI AKBAR ALI KHAN (Andhra Pradesh): We can go on limit of time, Sir.

THE VICE-CHAIRMAN (DR. R. B. No. Mr. Deputy Chairman Gour): has allotted fifteen minutes.

SHRI P. N. SAPRU: I would suggest, Mr. Vice-Chairman, that it was in the interests of the University that the Executive Council should be reconstituted. I think it has been reconstituted on sound lines. There discussions about the word supreme reviewing body and I glad that this has disappeared and the Court has been reconstituted as an advisory body. I am, on whole, in favour of the Reviewing Committee but I do not like changes which have been made the Select Committee. I would have had a different type of Reviewing Committee. I would have left it to the Executive Council, as was originally contemplated, to frame charges. Then, the matter could have been investigated by what is called Screening Committee and thereafter, the matter could have come up before

the Executive Council. The person . concerned could have been given a chance of clearing his conduct. alternative suggestion which I in mind is this. I would leave it to Executive Council tο charges on such prima facie evidence it has against the teacher, charges of various kinds. Then, I would appoint a Judge of the High Court and an eminent educationist along Chairman of one of the Public Service Commissions to act as the reviewing authority. Thereafter the report of the reviewing authority, could come before the Executive Council which. after giving a fair hearing to the party concerned, would pass orders. From that order, an appeal might be provided to two Judges of a Court nominated by the President. think, Mr. Vice-Chairman, it is still possible for us to revise the procedure of the Reviewing Committee on those lines. What I fear is that this Reviewing Committee will not work. Solicitor-General is a very very busy man and it will take months before he is able to come to a definite conclusion as to whether there is a prima facie case against a person or not and, for just finding out whether there is a prima facie case or not, you do not want the opinion of the second highest law officer of the Republic. This is a which can be done by Executive Council assisted by competent local counsel.

Then, Mr. Vice-Chairman, I think the selection committee should be constituted in a somewhat different manner. I would like a panel of names fit for selection as members of the Selection Committee to maintained by the Visitor should be left to the Visitor to nominate two or three on the expert committee. There should be no manipulation so far as these committees are concerned.

THE VICE-CHAIRMAN (DR. R. B. Gour): Your time is up, Mr. Sapru.

SHRI P. N. SAPRU: One last word.

[Shri P. N. Sapru.]

What we want to do and what we need to do today is to hearten the Vice-Chancellor. Many hard things have been said about the Vice-Chancellor. I have not the pleasure of knowing him myself but I have heard good reports from men who know him and, in any case . . .

DR. RAGHUBIR SINH: Hearsay evidence is a very poor source to depend upon.

SHRI P. N. SAPRU: My distinguished friend may grudge his eminence but I do not. Always we must give all support to the Vice-Chancellor. There must and cannot be any question of his resignation. There can be no question of a new Vice-Chancellor at all till con--ditions settle down and we have a new set up. I do not want even that. I want the present Vice-Chancellor to be continued because it is essential and it is in the interests of discipline that we must not allow ourselves to be dictated to by our young friends as to who their Vice-Chancellor shall be. We must not allow ourselves to 'be dictated to by aspirants in teaching profession as to who their Vice-Chancellor shall be. I saw some disgraceful things and scenes three years back in regard to the manner in which the Vice-Chancellors are treated. I think authority has to be asserted. I am not one of those who is unfriendly to the younger generation. Believe me, I have an immense faith in them. I have an immense liking for them. I want them to be self-governing but self-governance requires self-restraints and I think we shall not be doing the right thing if we attacked the Vice-Chancellor in this House. I think that we should not do or say anything which would undermine the authority of the Vice-Chancellor.

May I also say, before I close Mr. Vice-Chairman, that it would be good thing for us to visit that University? Some of us should visit that University, not now but after order has been restored, after the students have called off their agitational activities, after the staff is in a reasonable state of mind. Political parties should not exploit the occasion their own ends.

Finally, Mr. Vice-Chairman, I would say with regret that a reference was made in the report to Eastern U.P. It happens that the University situated in Eastern U.P. It is not their fault that students from Eastern U.P. flock to the Banaras Hindu University. I can say one thing my State and that is, we are free from all regionalism and provincial-

Thank you very much.

THE VICE-CHAIRMAN (DR. R. B. Gour): Let us for a moment depart from the debate.

Yes, Mr. Amolakh Chand.

REPORT OF THE JOINT COMMIT-TEE OF THE HOUSES ON THE (PREVENTION PARLIAMENT OF DISQUALIFICATION) BILL, 1957

SHRI AMOLAKH CHAND (Uttar Pradesh): Mr. Vice-Chairman, I beg to lay on the Table a copy of the Report of the Joint Committee of the Houses on the Bill to declare certain offices of profit under the Government shall not disqualify holders thereof for being chosen as, or for being, members of Parliament.

THE BANARAS HINDU UNIVER-SITY (AMENDMENT) BILL, 1958continued.

Dr. P. J. THOMAS (Kerala): Mr. Vice-Chairman, I am in general agreement with the objects of this Bill. I was glad to hear from the hon. Minister that some fuller Bill is in preparation. I was impressed by earnestness of his remarks and I am quite confident that soon there will